

RATIFIED MINUTES OF MEETING No.20/16 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 05.01.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.
- (iii) It may also be noted that Shri Parveen Sharma, DDG has since been transferred from DGFT to Department of Commerce. Hence all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 20/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 05.01.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. O.P. Sharma, JIA	223	23071442	DCPC, Shastri Bhavan
5.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decision taken thereon are as under:-

Case No.:23/9/80-ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
1 HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:16.02.2016
Decision: The committee noted that comments from EPCG Division are pending and 14 th reminder			

dated 16.12.2014 has been sent to EPCG Division. Reply from EPCG Division is awaited.
Case is deferred to 16.02.2016.

2	Case No.:6/7/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (32)/2013-TSW (B) dated Nil (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

3	Case No.:18/15/80-ALC2/2012	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	
Decision: The committee decided to ratify the norms based upon the written comments of DHI dated 05.01.2016l on repeat of AA No.0710099232 and other item on net to net basis with accountability GN 4 as requested by applicant vide letter dated 29.12.2015. RA may take further necessary action accordingly.				

4	Case No.:23/13/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	
Decision: The committee decided to ratify the norms based upon the written comments of DHI dated 05.01.2016l on repeat of AA No.0710099232 and other item on net to net basis with accountability GN 4 as requested by applicant vide letter dated 29.12.2015. RA may take further necessary action accordingly.				

5	Case No.:2/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00526/AM14/	RLA File :09/24/040/00070/AM14/	Lic.No/Date:0910056185 30.05.2013	Defer Date:16.02.2016
Decision: The committee noted that DHI has raised deficiency in the firm's application vide UO No.3 (194)/15/TSW (B) dated 02.11.15 and decided to send it to the firm to furnish reply immediately. Case is deferred to 16.02.2016.				

6	Case No.:3/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	Defer Date:16.02.2016

Decision: The committee noted that DHI has raised deficiency in the firm's application vide UO No.3 (194)/15/TSW (B) dated 02.11.15 and decided to send it to the firm to furnish reply immediately. Case is deferred to 16.02.2016.

7	Case No.: 10/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI dated 05.01.2016l on repeat of AA No.0710099232 and other item on net to net basis with accountability GN 4 as requested by applicant vide letter dated 29.12.2015. RA may take further necessary action accordingly.			

8	Case No.: 11/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic.No/Date:0710096370 02.07.2013	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI dated 05.01.2016l on repeat of AA No.0710099232 and other item on net to net basis with accountability GN 4 as requested by applicant vide letter dated 29.12.2015. RA may take further necessary action accordingly.			

9	Case No.: 44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Delhi under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 16.02.2016.			

10	Case No.: 50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
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HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:16.02.2016
Decision: The committee noted that the firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for comments. The case is deferred to 16.02.2016.			

Case No.:1/2/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:16.02.2016
Decision: The committee noted that the firm has not replied to the deficiency raised in the firm's reply dated 10.07.2015 sent to them on 09.11.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 16.02.2016.			

Case No.:15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:16.02.2016
Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. A consolidated D.O letter from Chairman has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to expedite comments. Case is deferred to 16.02.2016.			

Case No.:8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:16.02.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Delhi under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 16.02.2016.			

Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
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HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:16.02.2016
Decision: The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. A consolidated D.O letter from Chairman has been issued to JS, C&PC on 23.07.2015 to expedite comments . Case is deferred to 16.02.2016.			

Case No.:21/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:16.02.2016
15	Decision: The committee noted that the representative of the firm attended the meeting on 17.03.2015 and explained their case. The basic issue of their case is they are importing Trucks in semi knocked down condition and after fixing some imported components on it they are exporting the same. However, as per Para 4.1.3.1 of FTP "an Advance Authorization is issued to allow duty free import of inputs, which physically incorporated in export product (making normal allowance for wastage)." Therefore, Committee decided to refer this case to Policy Division for their comments on whether such cases can be allowed under the Advance Authorization Scheme. Accordingly, Policy -IV Section has been requested to offer their comments on the issue vide ID Note dated 31.03.2015 followed by reminder dated 13.08.2015 and 06.11.2015. NC decided to issue a reminder to Policy-4 Section again to expedite the case. Case is deferred 16.02.2016.		

Case No.:7/2/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Approved
16	HQ File :01/80/050/00007/AM15/	RLA File :03/95/040/00849/AM14/	Lic.No/Date:0310771504 24.02.2014
	Decision: The committee decided to ratify the norms based upon the written comments of DIT vide UO No.W-27/17/2014-IPHW dated 08.12.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.		

Case No.:15/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
17	HQ File :01/80/050/00183/AM15/	RLA File :03/95/040/00014/AM15/	Lic.No/Date:0310778994 22.04.2014
	Decision: The Committee noted that the firm's reply has been sent to DEIT on 06.01.2015 for comments and reminder to DEIT was issued on 29.04.2015 and 29.10.2015 to expedite comments and decided to send reminder to DEIT to expedite comments. Case is deferred to 16.02.2016.		

Case No.:22/8/80-ALC2/2014	Party Name: TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Rejected
18	HQ File :01/80/050/00190/AM15/	RLA File :02/24/040/00010/AM15/	Lic.No/Date:0210202766 25.04.2014
	Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 13.08.2015 followed by reminder on 29.10.2015 and final reminder dated 18.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.		

RA may take further necessary action accordingly.

19	Case No.: 41/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014	Defer Date:16.02.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 16.02.2016.				

20	Case No.: 43/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:16.02.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 16.02.2016.				

21	Case No.: 40/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:16.02.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 16.02.2016.				

22	Case No.: 42/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:16.02.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 16.02.2016.				

23	Case No.: 45/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:16.02.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also				

requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 16.02.2016.

24	Case No.: 24/20/80-ALC2/2015	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00401/AM16/	RLA File :22/24/040/00031/AM15/	Lic.No/Date:2210015043 25.07.2014	Defer Date:16.02.2016
Decision: The Committee noted that firm's application sent to MSME on 31.12.2016 for comments. Case is deferred to 16.02.2016.				

25	Case No.: 34/14/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00355/AM15/	RLA File :03/95/040/00327/AM15/	Lic.No/Date:0310787448 31.07.2014	Defer Date:16.02.2016
Decision: The Committee noted that the firm's reply has been sent to DEIT directly on 26.12.2014 for comments. NC issued reminder to DEIT through E-mail dated 29.04.2015 followed by reminder on 13.08.2015, 28.09.2015 and 18.12.2015 to expedite comments. Case is deferred to 16.02.2016.				

26	Case No.: 7/17/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00379/AM15/	RLA File :09/24/040/00169/AM15/	Lic.No/Date:0910060761 31.07.2014	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (148)/2015-TSW (B) dated 22.12.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

27	Case No.: 9/14/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00330/AM15/	RLA File :04/24/040/00092/AM15/	Lic.No/Date:0410159190 07.08.2014	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3(134)/14-TSW (B) dated 15.12.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

28	Case No.: 33/17/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00405/AM15/	RLA File :09/24/040/00262/AM15/	Lic.No/Date:0910060889 26.08.2014	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (186)/2015-TSW (B) dated 22.12.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

29	Case No.:35/14/80-ALC2/2014	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT.LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00356/AM15/	RLA File :04/24/040/00131/AM15/	Lic.No/Date:0410159316 27.08.2014	Defer Date:16.02.2016
Decision: The Committee noted that the firm's reply as been sent to DIPP on 05.01.2016 for examination and comments. Case is deferred to 16.02.2016.				

30	Case No.:14/17/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:16.02.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Delhi under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 16.02.2016.				

31	Case No.:32/17/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00404/AM15/	RLA File :09/24/040/00279/AM15/	Lic.No/Date:0910060956 12.09.2014	Defer Date:16.02.2016
Decision: The Committee noted that the firm's reply dated 18.12.2015 has been sent to DHI on 28.12.2015 for comments. Case is deferred to 16.02.2016.				

32	Case No.:51/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00423/AM15/	RLA File :04/24/040/00174/AM15/	Lic.No/Date:0410159517 01.10.2014	
Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.30 (182)/14-ME dated 05.01.2016 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

33	Case No.:52/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
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HQ File :01/80/050/00424/AM15/	RLA File :04/24/040/00168/AM15/	Lic.No/Date:0410159529 07.10.2014	
Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.30 (183)/14-ME dated 05.01.2016 (copy to be sent to firm and RA).			
RA may take further necessary action accordingly.			

Case No.:2/11/80-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
34 HQ File :01/80/050/00209/AM16/	RLA File :03/81/040/00460/AM15/	Lic.No/Date:0310794073 24.02.2015	Defer Date:16.02.2016
Decision: The Committee noted that DEIT vide letter dated 08.12.2015 has informed that the firm had applied for the above mentioned AA on fixed norms basis and decided to ask the RA to intimate the DGFT HQ whether it has been issued on repeat basis or on 'fixed norms' basis as intimated by the firm to DEIT. Case is deferred to 16.02.2016.			

Case No.:32/4/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
35 HQ File :01/80/050/00103/AM16/	RLA File :04/24/040/00282/AM15/	Lic.No/Date:0410160198 25.02.2015	Defer Date:16.02.2016
Decision: The Committee noted that firm's additional reply dated 21.12.2015 has been sent to DHI on 01.01.2016 for comments. Case is deferred to 16.02.2016.			

Case No.:1/8/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
36 HQ File :01/80/050/00107/AM16/	RLA File :03/95/040/01010/AM15/	Lic.No/Date:0310794514 11.03.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm has sought time upto end-January, 2016 to furnish reply vide letter dated 30.12.2015. Case is deferred to 16.02.2016.			

Case No.:17/11/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
37 HQ File :01/80/050/00224/AM16/	RLA File :07/24/040/00451/AM15/	Lic.No/Date:0710107790 12.03.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency letter sent to them on 29.10.2015 followed by reminder on 22.12.2015 and decided to send final reminder to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

Case No.:16/20/80-ALC2/2015	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
38 HQ File :01/80/050/00393/AM16/	RLA File :52/24/040/00071/AM15/	Lic.No/Date:5210041460 12.03.2015	Defer Date:16.02.2016
Decision : The Committee noted that DIPP representative present in the meeting has raised the			

following deficiency in the firm's application and decided to send it to the firm to furnish reply:-

Sl.No.3, 4, 5 & 11 (Export Product wise) of Standard Deficiency Format.
Case is deferred to 16.02.2016.

39	Case No.:20/4/80-ALC2/2015	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Rejected
	HQ File :01/80/050/00091/AM16/	RLA File :08/24/040/00478/AM15/	Lic.No/Date:0810134866 20.03.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency letter dated 11.06.2015 and reminder dated 13.08. 2015 sent to the firm on 13.10.2015 through e-mail followed by final reminder dated 22.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

40	Case No.:2/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00108/AM16/	RLA File :03/95/040/01053/AM15/	Lic.No/Date:0310794805 23.03.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has sought time upto end-January, 2016 to furnish reply vide letter dated 30.12.2015. Case is deferred to 16.02.2016.			

41	Case No.:3/8/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00109/AM16/	RLA File :03/95/040/01052/AM15/	Lic.No/Date:0310794808 23.03.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has sought time upto end-January, 2016 to furnish reply vide letter dated 30.12.2015. Case is deferred to 16.02.2016.			

42	Case No.:23/4/80-ALC2/2015	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00094/AM16/	RLA File :07/24/040/00471/AM15/	Lic.No/Date:0710107931 25.03.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent to the firm directly on 03.12.2015 and decided to send final reminder to furnish reply failing which the case will be rejected without further notice with direction to the firm to applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

43	Case No.:10/8/80-ALC2/2015	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Rejected
	HQ File :01/80/050/00116/AM16/	RLA File :03/94/040/01169/AM15/	Lic.No/Date:0310795103 06.04.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 22.09.2015 followed by reminder on 06.11.2015 and final reminder on 22.12.2015 and			

decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.
RA may take further necessary action accordingly.

44	Case No.:58/8/80-ALC2/2015	Party Name: TITAN COMPANY LIMITED,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00164/AM16/	RLA File :07/24/040/00001/AM16/	Lic.No/Date:0710108038 15.04.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 22.12.2015 and decided to send final reminder to them to furnish reply failing which the case will be rejected without further notice with direction to the firm to applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.				

45	Case No.:76/8/80-ALC2/2015	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00182/AM16/	RLA File :34/24/040/00007/AM16/	Lic.No/Date:3410041143 16.04.2015	Defer Date:16.02.2016
Decision: The Committee noted that firm's application has been sent to MSME on 17.07.2015 for examination and comments followed by reminder on 28.09.2015 and 18.12.2015 to expedite comments. However, MSME has requested to forward a copy of the application of the firm to them again. Case is deferred to 16.02.2016.				

46	Case No.:18/4/80-ALC2/2015	Party Name: BRIJBASI HI TECH UDYOG LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00089/AM16/	RLA File :05/23/040/00601/AM15/	Lic.No/Date:0510393921 23.04.2015	Defer Date:16.02.2016
Decision: The Committee noted that MSME representative present in the meeting has informed that the firm is importing Chassis in semi knocked down condition from abroad which is similar to that of M/s Globe Hi-Fab whose case has been referred to PC-IV Section to confirm whether such imports are admissible as per Foreign Trade Policy and has recommended to seek comments from PC-IV Section accordingly. Case is deferred to 16.02.2016.				

47	Case No.:8/11/80-ALC2/2015	Party Name: GRAPHITE INDIA LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00215/AM16/	RLA File :03/94/040/00006/AM16/	Lic.No/Date:0310795507 23.04.2015	Defer Date:16.02.2016
Decision: The Committee noted that DIPP has raised deficiency vide ID No.12/1/2016-TSW/47 dated 05.01.2016 as under and decided to send it to the firm to furnish reply:- Reply submitted by the firm vide their letter dated 11.12.2015 has been perused which is not proper as they have submitted copies of a invoices, Packing list, Shipping Bills, Bill of lading etc. and they may be asked to submit the following information: 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.				

Case is deferred to 16.02.2016.

48	Case No.:77/8/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00183/AM16/	RLA File :05/24/040/00003/AM16/	Lic.No/Date:0510393960 24.04.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by C&PC) letter sent to them directly on 07.12.2015 and NC further noted that the firm has sought one month's time to furnish reply vide letter dated 3/12/2015. Case is deferred to 16.02.2016.				

49	Case No.:15/11/80-ALC2/2015	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00222/AM16/	RLA File :05/24/040/00002/AM16/	Lic.No/Date:0510393959 24.04.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 29.10.2015 followed by reminder on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.				

50	Case No.:74/8/80-ALC2/2015	Party Name: POWERWIND LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Rejected
	HQ File :01/80/050/00180/AM16/	RLA File :05/24/040/00614/AM15/	Lic.No/Date:0510394137 07.05.2015	
Decision: The committee noted that the firm has not replied to the C&PC deficiency letter F.No.46011/64/2014-PC-II dated 11.09.2015 followed by reminder dated 29.10.2015 and final reminder dated 18.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

51	Case No.:3/11/80-ALC2/2015	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Rejected
	HQ File :01/80/050/00210/AM16/	RLA File :03/94/040/00058/AM16/	Lic.No/Date:0310795758 07.05.2015	
Decision: The committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 21.09.2015 followed by reminder on 06.11.2015 and final reminder on 22.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

52	Case No.:34/8/80-ALC2/2015	Party Name :GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00140/AM16/	RLA File :31/83/040/00017/AM16/	Lic.No/Date:3110065422 08.05.2015	Defer Date:16.02.2016
Decision: The Committee noted that DIPP has raised deficiency vide ID No.12/1/2016-TSW/52 dated 05.01.2016 as under and decided to send it to the firm to furnish reply:-				

Reply submitted by the firm vide their letter dated 06.11.2015 has been perused which is not complete and they may be asked to submit the following information:

1. Unit of measurement of all the import items has been indicated in Kgs. which does not appear to be correct. Details of import items and their correct unit of measurement may be indicated.
2. Wastage on all the import items varies a lot for the three export products. Detailed calculations for the requirement of each raw material, export product wise with wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. may be submitted.

Case is deferred to 16.02.2016.

53	Case No.:4/4/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00075/AM16/	RLA File :04/24/040/00013/AM16/	Lic.No/Date:0410160486 11.05.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's reply sent through email dated 04.01.2016 has been forwarded to MSME on 04.01.2016 through email for comments. Case is deferred to 16.02.2016.				

54	Case No.:5/4/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00076/AM16/	RLA File :04/24/040/00030/AM16/	Lic.No/Date:0410160490 11.05.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's reply received through email on 04.01.2016 has been forwarded to MSME on 04.01.2016 through email for comments. Case is deferred to 16.02.2016.				

55	Case No.:78/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date:16.02.2016
Decision: The committee noted that the firm has not replied to the MSME deficiency letter dated 06.08.2015 sent to them on 29.10.2015 followed by reminder and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.				

56	Case No.:23/8/80-ALC2/2015	Party Name: FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date:16.02.2016
Decision: The committee noted that the firm's reply dated 30.11.2015 has been sent to MSME on 14.12.2015 for comments. Case is deferred to 16.02.2016.				

57	Case No.:13/8/80-ALC2/2015	Party Name: CHETAN	Meet No/Date:20/80-	Status:
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	MEDITECH PVT. LTD.,	ALC2/2015 05.01.2016	Approved
HQ File :01/80/050/00119/AM16/	RLA File :08/24/040/00061/AM16/	Lic.No/Date:0810135351 25.05.2015	
Decision: The Committee decided to ratify the norms based on the written comments of C&PC vide OM No.46011/65/2015-PC-II dated 09.09.2015 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.			

58	Case No.:50/8/80-ALC2/2015	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00156/AM16/	RLA File :22/24/040/00004/AM16/	Lic.No/Date:2210015240 25.05.2015	Defer Date:16.02.2016
Decision: The committee noted that the firm's reply dated 23.11.2015 has been sent to MSME on 30.11.2015 for comments. Case is deferred to 16.02.2016.				

59	Case No.:1/5/80-ALC2/2015	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00105/AM16/	RLA File :07/24/040/00034/AM16/	Lic.No/Date:0710108269 26.05.2015	Defer Date:16.02.2016
Decision: The committee noted that the firm has not replied to the C&PC deficiency letter sent to the firm directly on 01.12.2015 and decided to send final reminder to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.				

60	Case No.:26/8/80-ALC2/2015	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00132/AM16/	RLA File :08/24/040/00063/AM16/	Lic.No/Date:0810135356 26.05.2015	
Decision: The Committee decided to ratify the norms based on the written comments of C&PC vide OM No.46011/35/2011-PC-II dated 30.09.2015 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

61	Case No.:35/8/80-ALC2/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00141/AM16/	RLA File :05/23/040/00038/AM16/	Lic.No/Date:0510394364 27.05.2015	Defer Date:16.02.2016
Decision: The Committee noted that MSME has raised deficiency vide UO No.30 (187)/15-ME dated 07.12.2015 in the firm's application and decided to send it to the firm to furnish reply(Copy to be sent to the firm). Case is deferred to 16.02.2016.				

62	Case No.:57/8/80-ALC2/2015	Party Name: MINDA SILCA ENGINEERING LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00163/AM16/	RLA File	Lic.No/Date:0510394373	

	:05/24/040/00077/AM16/	27.05.2015	
Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.30 (191)/15-ME dated 29.12.2015 (copy to be sent to firm and RA).			
RA may take further necessary action accordingly.			

63	Case No.:22/8/80-ALC2/2015	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00128/AM16/	RLA File :05/23/040/00051/AM16/	Lic.No/Date:0510394381 28.05.2015	Defer Date:16.02.2016
Decision: The Committee noted that DEIT has informed that the case does not pertain to DEIT vide letter dated 11.12.2015. As the case pertains to MSME, NC decided to send the application to MSME for examination and comments. Case is deferred to 16.02.2016.				

64	Case No.:20/8/80-ALC2/2015	Party Name: BEST KOKI AUTOMOTIVE PVT.LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Rejected
	HQ File :01/80/050/00126/AM16/	RLA File :05/23/040/00036/AM16/	Lic.No/Date:0510394434 03.06.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 21.09.2015 followed by reminder on 06.11.2016 and final reminder on 22.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

65	Case No.:21/8/80-ALC2/2015	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00127/AM16/	RLA File :05/23/040/00070/AM16/	Lic.No/Date:0510394420 03.06.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 06.11.2015 and decided to send final reminder to them to furnish reply failing which the case will be rejected without further notice with direction to the firm to applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.				

66	Case No.:11/11/80-ALC2/2015	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00218/AM16/	RLA File :07/24/040/00050/AM16/	Lic.No/Date:0710108304 03.06.2015	Defer Date:16.02.2016
Decision: The Committee noted that DIPP has raised deficiency vide ID No.12/1/2016-TSW/66 dated 05.01.2016 as under and decided to send it to the firm to furnish reply:- Reply submitted by the firm vide their letter dated 02.12.2015 has been perused which is not complete and they may be asked to submit the following information: 1. Information in respect of Item at Sl. No. 5 of Standard Deficiency Format-export product wise as net weight of indigenous inputs has not been indicated.				

2. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items from Sl. No. 82 to 86 & 94 to 96.
 3. For net weight of components to be manufactured from import item at Sl. No. 96, details of components with net weights thereof may be indicated.
- Case is deferred to 16.02.2016.

67	Case No.:7/11/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00214/AM16/	RLA File :03/95/040/00086/AM16/	Lic.No/Date:0310796416 04.06.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 22.12.2015 and decided to send final reminder to them to furnish reply failing which the case will be rejected without further notice with direction to the firm to applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.				

68	Case No.:10/17/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00314/AM16/	RLA File :03/94/040/00123/AM16/	Lic.No/Date:0310796498 08.06.2015	Defer Date:16.02.2016
Decision: The Committee noted that firm's application has been sent to DIPP on 23.11.2015 for examination and comments. However, DIPP has informed that only some drawings and a copy of Advance Authorization have been received by them and the application sent to them is not complete. Therefore, NC decided to send complete application of the firm to DIPP for comments. Case is deferred to 16.02.2016.				

69	Case No.:63/8/80-ALC2/2015	Party Name: TIL LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00169/AM16/	RLA File :02/24/040/00029/AM16/	Lic.No/Date:0210205871 09.06.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's reply 05.09.2015 has been sent to DHI on 14.09.2015 followed by reminder on 03.11.2015 and 18.12.2015 for examination and comments. Case is deferred to 16.02.2016.				

70	Case No.:61/8/80-ALC2/2015	Party Name: KELD ELLETOFT INDIA P.LTD	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Rejected
	HQ File :01/80/050/00167/AM16/	RLA File :04/24/040/00060/AM16/	Lic.No/Date:0410160667 11.06.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 followed by reminder on 29.10.2016 and final reminder on 18.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

71	Case No.:1/11/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:20/80- ALC2/2015	Status: Approved
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		05.01.2016	
HQ File :01/80/050/00208/AM16/	RLA File :03/95/040/00183/AM16/	Lic.No/Date:0310796625 15.06.2015	
Decision: The Committee decided to ratify the norms based on the written comments of C&PC vide OM No.46011/60/2015-PC-II dated 01.10.2015 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.			

	Case No.:56/8/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
72	HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 28.09.2015 followed by reminder on 29.10.2015 and 18.12.2015 for comments and decided to await comments from C&PC. Case is deferred to 16.02.2016.				

	Case No.:19/11/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
73	HQ File :01/80/050/00226/AM16/	RLA File :07/24/040/00086/AM16/	Lic.No/Date:0710108399 22.06.2015	Defer Date:16.02.2016
Decision: The Committee noted that firm has not replied to the deficiency (raised by MSME vide ID No.30 (117)/15-ME dated 09.09.2015) letter sent to the firm on 29.10.2015 followed by reminder on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.				

	Case No.:46/17/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
74	HQ File :01/80/050/00350/AM16/	RLA File :17/24/040/00019/AM16/	Lic.No/Date:1710006132 22.06.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency letter sent directly by DEIT vide letter No.17 (52)/2015-IPHW dated 02.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.				

	Case No.:54/8/80-ALC2/2015	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
75	HQ File :01/80/050/00160/AM16/	RLA File :05/24/040/00111/AM16/	Lic.No/Date:0510394669 23.06.2015	Defer Date:16.02.2016
Decision: The Committee noted that firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 29.10.2015 followed by reminder on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to				

the firm to applicable custom duty with interest for EODC.
Case is deferred to 16.02.2016.

76	Case No.: 62/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00168/AM16/	RLA File :05/24/040/00131/AM16/	Lic.No/Date:0510394667 23.06.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for comments followed by reminder on 02.11.2015 and 18.12.2015 to expedite comments. Case is deferred to 16.02.2016.				

77	Case No.: 66/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00172/AM16/	RLA File :05/24/040/00132/AM16/	Lic.No/Date:0510394668 23.06.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 08.09.2015 for comments followed by reminder on 29.10.2015 and 18.12.2015 to expedite comments. Case is deferred to 16.02.2016.				

78	Case No.: 41/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00147/AM16/	RLA File :05/23/040/00106/AM16/	Lic.No/Date:0510394688 24.06.2015	
Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.30 (198)/15-ME dated 29.12.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

79	Case No.: 42/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00148/AM16/	RLA File :05/23/040/00109/AM16/	Lic.No/Date:0510394691 24.06.2015	
Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.30 (188)/15-ME dated 10.12.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

80	Case No.: 52/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Rejected
	HQ File :01/80/050/00158/AM16/	RLA File :07/24/040/00098/AM16/	Lic.No/Date:0710108420 25.06.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 28.09.2015 followed by reminder on 29.10.2015 and final reminder on 18.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for				

EODC. RA may take further necessary action accordingly.

81	Case No.:53/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Rejected
	HQ File :01/80/050/00159/AM16/	RLA File :07/24/040/00097/AM16/	Lic.No/Date:0710108419 25.06.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 28.09.2015 followed by reminder on 29.10.2015 and final reminder on 18.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

82	Case No.:64/8/80-ALC2/2015	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00170/AM16/	RLA File :30/24/040/00014/AM16/	Lic.No/Date:3010103544 26.06.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 23.10.2015 followed by reminder on 18.12.2015 to expedite comments. Case is deferred to 16.02.2016.				

83	Case No.:35/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00242/AM16/	RLA File :03/95/040/00197/AM16/	Lic.No/Date:0310796909 26.06.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/1/2016/TSW/83 dated 05.01.2016 as under:-				
- Net fabricated weight of 582 MT may be specified with the quantity of export item at Sl. No. 1. - Net empty weight of 115 MT may be specified with the quantity of export item at Sl. No. 2. - Import items at Sl. No. 1 to 4 shall be of relevant grade and thickness as contained in the export product. - Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.05 Kgs./Kg. content in the export products as claimed by the firm. - Quantity of import item at Sl. No. 4 may be allowed as 11280 Kgs. as 1.03 Kgs./Kg. content in the export products. - Import items at Sl. No. 5 to 7 , 9 to 12 & 14 may be allowed on net to net basis with accountability clause. - Import item at Sl. No. 11 (Hydraulic Jack) and Bolt Tensioner at Sl. No. 12 to be supplied with export items. - Import item at Sl. No. 8 shall be of relevant grade and dia. as contained in the export products and its quantity may be allowed inclusive of 2 % wastage as claimed by the firm. - Word "Relevant" may be prefixed with the description of import item at Sl. No. 13 and its quantity may be allowed as 478 Kgs. as 1.05 Kgs./Kg. content in the export products. - Quantities of import items at Sl. No. 15, 16 & 17 (welding Consumables) may be allowed as applied for i.e. 2000 Kgs. , 9500 Kgs & 9500 Kgs respectively.				
RA may take further necessary action accordingly.				

84	Case No.:22/11/80-ALC2/2015	Party Name: TEMA INDIA	Meet No/Date:20/80-	Status:
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	LIMITED	ALC2/2015 05.01.2016	Rejected
HQ File :01/80/050/00229/AM16/	RLA File :03/95/040/00770/AM15/	Lic.No/Date:0310796966 30.06.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 followed by reminder on 29.10.2015 and final reminder on 18.12.2015 decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

85	Case No.: 36/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00243/AM16/	RLA File :03/95/040/00141/AM16/	Lic.No/Date:0310796957 30.06.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm has sought time upto end-January, 2016 to furnish reply vide letter dated 30.12.2015. Case is deferred to 16.02.2016.				

86	Case No.: 37/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00244/AM16/	RLA File :03/95/040/00211/AM16/	Lic.No/Date:0310796955 30.06.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/1/2016/TSW/86 dated 05.01.2016 as under:-				
- Net empty weights of 182.60 MT, 30.70 MT & 265 MT may be specified with the quantities of export items at Sl. No. 1, 2 & 3 respectively. - Import items at Sl. No. 1 to 3 shall be of relevant grade and thickness as contained in the export product. - Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.05 Kgs./Kg. content in the export products as claimed by the firm. - Quantity of import item at Sl. No. 3 may be allowed as 15695 Kgs. as 1.03 Kgs./Kg. content in the export products. - Import items at Sl. No. 4, 5, 8 & 9 shall be of relevant grade and dia. as contained in the export products. - Quantity of import item at Sl. No. 4 may be allowed as 649 Kgs. as 1.02 Kgs./Kg. content in the export products. - Quantities of import items at Sl. No. 5, 8 & 9 may be allowed inclusive of 2 % wastage as claimed by the firm. - Import items at Sl. No. 6, 7, 11 to 14 & 19 may be allowed on net to net basis with accountability clause. - Import item at Sl. No. 13 to be supplied with export items. - Word "Relevant" may be prefixed with the description of import item at Sl. No. 10 and its quantity may be allowed as 52272 Kgs. as 1.05 Kgs./Kg. content in the export products. - Quantities of import items at Sl. No. 15, 16, 17 & 18 (welding Consumables) may be allowed as 549 Kgs. , 2404 Kgs., 3397 Kgs. & 3946 Kgs respectively.				
RA may take further necessary action accordingly.				

87	Case No.: 38/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
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HQ File :01/80/050/00245/AM16/	RLA File :03/95/040/00037/AM16/	Lic.No/Date:0310796959 30.06.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/1/2016/TSW/87 dated 05.01.2016 as under:- 1. Net erected weights of 2742.3 MT, 2056.945 MT , 1526 MT, 214 MT, 180 MT & 65 MT may be specified with the quantities of export items at Sl. No. 1 to 6 respectively. 2. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained in the export product. 3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.05 Kgs./Kg. content in the export products as claimed by the firm. 4. Quantities of import items at Sl. No. 3, 9, 10,11 & 12 may also be specified as 584 Nos., 11190 Nos., 84 Nos., 2 Nos. & 10 Nos. respectively. 5. Import items at Sl. No. 3, 9, 10, 11 & 12 may be allowed on net to net basis with accountability clause. 6. Import item at Sl. No. 4 shall be of relevant grade and dia. as contained in the export products. 7. Quantity of import item at Sl. No. 4 may be allowed as 1562 Meters (139051 Kgs.) inclusive of 2 % wastage. 8. Word "Relevant" may be prefixed with the description of import item at Sl. No. 5 and its quantity may be allowed as 1377311 Kgs. as 1.05 Kgs./Kg. content in the export products. 9. Quantities of import items at Sl. No. 6, 7 & 8 (welding Consumables) may be allowed as applied for i.e. 101762 Kgs. , 60000 Kgs. & 101762 Kgs respectively. RA may take further necessary action accordingly.			

Case No.:39/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
HQ File :01/80/050/00246/AM16/	RLA File :03/95/040/00148/AM16/	Lic.No/Date:0310796960 30.06.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/1/2016/TSW/88 dated 05.01.2016 as under:- 1. Net fabricated weights of 659 MT, 760 MT & 1167 MT may be specified with the quantities of export items at Sl. No. 1, 2 & 3 respectively. 2. Net empty weights of 90.4 MT & 27.81 MT may be specified with the quantities of export items at Sl. No. 4 & 5 respectively. 3. Net fabricated weights of, 77.567 MT & 56.16 MT may be specified with the quantities of export items at Sl. No. 6 & 7 respectively. 4. Import items at Sl. No. 1, 2 & 3 shall be of relevant grade and thickness as contained in the export product. 5. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./Kg. content in the export products. 6. Quantity of import item at Sl. No. 2 may be allowed as 1.03 Kgs./Kg. content in the export products as claimed by the firm. 7. Quantity of import item at Sl. No. 3 may be allowed as 1.041 Kgs./Kg. content in the export products as claimed by the firm. 8. Quantity of import item at Sl. No. 4 may be allowed as 34 Nos. on net to net basis. Weight of this item may be allowed as applied for i.e. 78209 Kgs. inclusive of 2.13 % wastage. 9. Import item at Sl. No. 5 may be allowed on net to net basis with accountability clause. 10. Import item at Sl. No. 6 shall be of relevant grade and dia. as contained in the export products and its quantity may be allowed inclusive of 1 % wastage as claimed by the firm.			

11. Quantities of import items at Sl. No. 7, 8 & 9 (welding Consumables) may be allowed as 82096 Kgs. , 16012 Kgs. & 16012 Kgs respectively.

RA may take further necessary action accordingly.

Case No.:23/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
HQ File :01/80/050/00230/AM16/	RLA File :03/95/040/00105/AM16/	Lic.No/Date:0310796994 01.07.2015	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/1/2016/TSW/89 dated 05.01.2016 as under:-

1. Net Empty weights of export items from Sl. No. 1 to 9 may be specified as 33.2 MT, 41.2 MT, 93.2 MT, 70.2 MT, 33.7 MT, 37.5 MT, 14.7 MT, 34.36 MT & 33.39 MT respectively .
2. Quantity of import item at Sl. No. 1 may be allowed as 80696.02 Meters (76062 Kgs.) on net to net basis as claimed by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 190 Nos. on net to net basis. Weight of this item may be allowed as applied for i.e. 173110 Kgs. as 1.02 Kgs/Kg. content in the export products.
4. Quantity of import item at Sl. No. 3 may be allowed as 23 Nos. on net to net basis. Duty free weight of this item may be allowed as 11254 Kgs. as 1.184 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
5. Word "Relevant" may be prefixed with the description of import item at Sl. No. 4 and its quantity may be allowed as 243359 Kgs. as 1.135 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 5 may be allowed as 7471 Kgs.

RA may take further necessary action accordingly.

Case No.:24/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
HQ File :01/80/050/00231/AM16/	RLA File :03/95/040/00106/AM16/	Lic.No/Date:0310796995 01.07.2015	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/1/2016/TSW/90 dated 05.01.2016 as under:-

1. Net Empty weights of export items at Sl. No. 1, 2 & 3 may be specified as 32.9 MT, 11.9 MT & 21 MT respectively .
2. Quantity of import item at Sl. No. 1 may be allowed as 4716 Meters (5405 Kgs.) on net to net basis as claimed by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 1422 Meters (1332 Kgs.) on net to net basis as claimed by the firm.
4. Quantity of import item at Sl. No. 3 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 5.318 MT. as 1.67 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
7. Quantity of import item at Sl. No. 4 may be allowed as 14 Nos. on net to net basis. Duty free weight of this item may be allowed as 5.216 MT. as 1.03 Kgs/Kg. content in the export products as claimed by the firm.
8. Word "Relevant" may be prefixed with the description of import item at Sl. No. 5 and its quantity may be allowed as 16.495 MT as 1.10 Kgs/Kg. content in the export products after

taking 1/3rd recovery from scrap.
RA may take further necessary action accordingly.

91	Case No.: 32/11/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00239/AM16/	RLA File :03/95/040/00221/AM16/	Lic.No/Date:0310797012 01.07.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/1/2016/TSW/90 dated 05.01.2016 as under:- 1. Net weight of each "Support and Lamination Assembly" may be specified as 30.85 gms. 2. Words " 0.345 mm thick" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 8448 Kgs. as 1.76 Kgs./Kg. content in the export item after taking 1/3 rd recovery form scrap. 3. Words " 0.335 mm thick" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 2920.5 Kgs. as 1.77 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scrap. RA may take further necessary action accordingly.			

92	Case No.: 12/11/80-ALC2/2015	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00219/AM16/	RLA File :07/24/040/00105/AM16/	Lic.No/Date:0710108453 02.07.2015	Defer Date:16.02.2016
	Decision: The Committee noted that DIPP has raised deficiency vide ID No.12/1/2016-TSW/92 dated 05.01.2016 as under and decided to send it to the firm to furnish reply:- Reply submitted by the firm vide their letter dated 02.12.2015 has been perused which is not complete and they may be asked to submit the following information: 1. Information in respect of Item at Sl. No. 5 of Standard Deficiency Format-export product wise as net weight of indigenous inputs has not been indicated. 2. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items from Sl. No. 55 to 62 & 80 to 90. 3. For net weight of components to be manufactured from import items at Sl. No. 55, 56 & 87, details of components with net weights thereof may be indicated. Case is deferred to 16.02.2016.			

93	Case No.: 34/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00241/AM16/	RLA File :03/95/040/00156/AM16/	Lic.No/Date:0310797014 02.07.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's application has been sent to DRDO on 26.10.2015 for comments and decided to remind DRDO to expedite comments. Case is deferred to 16.02.2016.			

94	Case No.: 20/11/80-ALC2/2015	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
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HQ File :01/80/050/00227/AM16/	RLA File :03/95/040/00214/AM16/	Lic.No/Date:0310797132 09.07.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 29.10.2015 followed by reminder on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

Case No.: 25/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Rejected
HQ File :01/80/050/00232/AM16/	RLA File :03/95/040/00272/AM16/	Lic.No/Date:0310797134 09.07.2015	
95 Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 followed by reminder on 29.10.2015 and final reminder on 18.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

Case No.: 26/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
HQ File :01/80/050/00233/AM16/	RLA File :03/95/040/00273/AM16/	Lic.No/Date:0310797133 09.07.2015	Defer Date:16.02.2016
96 Decision: The Committee noted that DIPP has raised deficiency vide ID No.12/1/2016-TSW/96 dated 05.01.2016 as under and decided to send it to the firm to furnish reply:- Reply submitted by the firm vide their letter dated 13.11.2015 has been perused which is not complete and they may be asked to submit point-wise reply to the following information raised in NC meeting dated 01/09/2015 : 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations for the quantity of Tubes (import item at Sl. No. 1) supported by length and number of tubes in the export products. 3. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 8) 4. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables. Case is deferred to 16.02.2016.			

Case No.: 27/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
HQ File :01/80/050/00234/AM16/	RLA File :03/95/040/00278/AM16/	Lic.No/Date:0310797163 10.07.2015	
97 Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/1/2016-TSW/97 dated 05.01.2016 as under:- 1. Net Empty weights of export items from Sl. No. 1 to 10 may be specified as 328 MT, 76.1 MT, 92.2 MT, 46.2 MT, 66.4 MT, 91.5 MT, 31.3 MT, 25.9 MT, and 16.46 MT & 15.18 MT respectively.			

2. Quantity of import item at Sl. No. 1 may be allowed as 29373 Meters (20523 Kgs.) on net to net basis as claimed by the firm.
 3. Quantity of import item at Sl. No. 2 may be allowed as 157707 Meters (222235 Kgs.) on net to net basis as claimed by the firm.
 4. Quantity of import item at Sl. No. 3 may be allowed as 248 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 236435 Kgs. as 1.135 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
 5. Quantity of import item at Sl. No. 4 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as 13863 Kgs. as 1.288 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
 6. Import item at Sl. No. 5 may be allowed on net to net basis with accountability clause.
 7. Import items at Sl. No 6 & 7 may be deleted as not required by the firm.
 9. Word "Relevant" may be prefixed with the description of import item at Sl. No. 8 and its quantity may be allowed as 6355 Kgs. as 1.109 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
 10. Quantity of import item at Sl. No. 9 may be allowed as 5060 Kgs.
- RA may take further necessary action accordingly.

Case No.:28/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
HQ File :01/80/050/00235/AM16/	RLA File :03/95/040/00285/AM16/	Lic.No/Date:0310797166 10.07.2015	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/1/2016/TSW/98 dated 05.01.2016 as under:-

98

1. Net Empty weights of export items from Sl. No. 1 to 11 may be specified as 3.7 MT, 1.65 MT, 1.95 MT, 14.4 MT, 90.28 MT, 80 MT, 20 MT, 26 MT, 428 MT, 82 MT & 54 MT respectively .
2. Import items at Sl. No. 1 to 4 may be allowed on net to net basis with accountability clause as claimed by the firm.
3. Quantity of import item at Sl. No. 5 may be allowed as 10 Nos. on net to net basis. Duty free weight of this item may be allowed as 874 Kgs. as 1.146 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
4. Quantity of import item at Sl. No. 6 may be allowed as 65 Nos. on net to net basis. Duty free weight of this item may be allowed as 47112 Kgs. as 1.233 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
5. Quantity of import item at Sl. No. 7 may be allowed as 112 Nos. on net to net basis. Duty free weight of this item may be allowed as 67734 Kgs. as 1.195 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
6. Import items at Sl. No. 8 & 9 may be allowed on net to net basis with accountability clause.
7. Quantity of import item at Sl. No. 10 may be allowed as 128 Nos. on net to net basis. Duty free weight of this item may be allowed as 24900 Kgs. as 1.068 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
8. Word "Relevant" may be prefixed with the description of import item at Sl. No. 11, 12 & 13.
9. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 115543 Kgs. as 1.074 Kgs/Kg. content in the export products.
10. Quantity of import item at Sl. No. 12 may be allowed as 603 Kgs. as 1.208 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
11. Quantity of import item at Sl. No. 13 may be allowed as 96545 Kgs. as 1.06 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
12. Import items at Sl. No 14 & 15 may be deleted as not required by the firm.

13. Quantity of import item at Sl. No. 16 may be allowed as 8919 Kgs.

RA may take further necessary action accordingly.

Case No.:29/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
HQ File :01/80/050/00236/AM16/	RLA File :03/95/040/00286/AM16/	Lic.No/Date:0310797164 10.07.2015	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/1/2016/TSW/99 dated 05.01.2016 as under:-

- Net Empty weights of export items from Sl. No. 1 to 13 may be specified as 42.51 MT, 34.52 MT, 9.46 MT, 30.8 MT, 5.39 MT, 95.82 MT, 5.78 MT, 13.18 MT, 3.52 MT, 42.51 MT, 34.52 MT, 42.51 MT & 34.52 MT respectively.
- Quantity of import item at Sl. No. 1 may be allowed as 134935 Meters (125304 Kgs.) on net to net basis as claimed by the firm.
- Quantity of import item at Sl. No. 2 may be allowed as 84 Nos. on net to net basis. Duty free weight of this item may be allowed as 61268 Kgs. as 1.108 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
- Quantity of import item at Sl. No. 3 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 8981 Kgs. as 1.103 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
- Quantity of import item at Sl. No. 4 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as 21322 Kgs. as 1.173 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
- Import item at Sl. No. 5 may be allowed on net to net basis with accountability clause.
- Quantity of import item at Sl. No. 6 may be allowed as 60 Nos. on net to net basis. Duty free weight of this item may be allowed as 14770 Kgs. as 1.257 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
- Word "Relevant" may be prefixed with the description of import items at Sl. No. 7 & 10.
- Quantity of import item at Sl. No. 7 may be allowed as 56406 Kgs. as 1.09 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
- Import items at Sl. No 8, 9, 11, 12 & 13 may be deleted as not required by the firm.
- Quantity of import item at Sl. No. 10 may be allowed as 14700 Kgs. as 1.19 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
- Quantity of import item at Sl. No. 14 may be allowed as 2638 Kgs.

RA may take further necessary action accordingly.

Case No.:30/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
HQ File :01/80/050/00237/AM16/	RLA File :03/95/040/00287/AM16/	Lic.No/Date:0310797165 10.07.2015	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/1/2016/TSW/100 dated 05.01.2016 as under:-

- Net Empty weights of export items from Sl. No. 1 to 21 may be specified as under:

Sl.	Net Empty	Sl.	Net Empty	Sl.	Net Empty
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No.	Weight(MT)	No.	Weight(MT)	No.	Weight(MT)
1	30.48	8	279.6	15	7.5
2	0.80	9	32.646	16	3.95
3	9.45	10	9.91	17	3.1
4	12.10	11	3.67	18	4.539
5	5.31	12	13.27	19	30.48
6	4.52	13	5.72	20	30.48
7	7.393	14	5.4	21	8.92

2. Quantity of import item at Sl. No. 1 may be allowed as 84604.08 Meters (92011 Kgs.) on net to net basis as claimed by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 171 Nos. on net to net basis. Duty free weight of this item may be allowed as 72742 Kgs. as 1.059 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
4. Quantity of import item at Sl. No. 3 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as 803 Kgs. as 1.166 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
5. Import items at Sl. No 4 & 5 may be deleted as not required by the firm.
6. Word "Relevant" may be prefixed with the description of import item at Sl. No. 6 and its quantity may be allowed as 7457 Kgs. as 1.068 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
12. Quantity of import item at Sl. No. 7 may be allowed as 1805 Kgs.

RA may take further necessary action accordingly.

Case No.: 33/11/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Approved
HQ File :01/80/050/00240/AM16/	RLA File :03/95/040/00277/AM16/	Lic.No/Date:0310797267 15.07.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/1/2016/TSW/101 dated 05.01.2016 as under:-			
1. Words " 0.225 mm thick" may be suffixed with the description of import item at and its quantity may be allowed as 3944 Kgs. as 2.32 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.			
RA may take further necessary action accordingly.			

Case No.: 28/17/80-ALC2/2015	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
HQ File :01/80/050/00332/AM16/	RLA File :34/24/040/00092/AM16/	Lic.No/Date:3410041380 16.07.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 23.11.2015 for comments. As requested by MSME copy of the application again sent to them on 07.01.2016. Case is deferred to 16.02.2016.			

103	Case No.: 29/17/80-ALC2/2015	Party Name: AUROLAB	Meet No/Date: 20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00333/AM16/	RLA File :35/24/040/00016/AM16/	Lic.No/Date: 3510044775 16.07.2015	Defer Date: 16.02.2016
	Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent directly to the firm vide F.No.46011/40/2015-PC-II dated 03.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

104	Case No.: 14/11/80-ALC2/2015	Party Name: LINDE INDIA LIMITED	Meet No/Date: 20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00221/AM16/	RLA File :02/24/040/00061/AM16/	Lic.No/Date: 0210205993 17.07.2015	Defer Date: 16.02.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP on 13.10.2015) letter sent to them on 29.10.2015 followed by reminder on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

105	Case No.: 31/11/80-ALC2/2015	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date: 20/80-ALC2/2015 05.01.2016	Status: Rejected
	HQ File :01/80/050/00238/AM16/	RLA File :31/83/040/00058/AM16/	Lic.No/Date: 3110065569 29.07.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 21.09.2015 followed by reminder on 06.11.2015 and final reminder on 22.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

106	Case No.: 12/17/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date: 20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00316/AM16/	RLA File :04/24/040/00111/AM16/	Lic.No/Date: 0410160843 29.07.2015	
	Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.30 (184)/15-ME dated 03.12.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

107	Case No.: 20/20/80-ALC2/2015	Party Name: PREETHAMS	Meet No/Date: 20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00397/AM16/	RLA File :04/24/040/00091/AM16/	Lic.No/Date: 0410160846 29.07.2015	Defer Date: 16.02.2016

Decision: The Committee noted that DIPP representative present in the meeting has raised the following deficiencies in the firm's application and decided to send it to the firm to furnish reply:-

Sl.No.3 4, 5 & 11 of Standard Deficiency format.

Case is deferred to 16.02.2016.

108	Case No.: 8/17/80-ALC2/2015	Party Name: H L E ENGINEERS PVT LTD,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00312/AM16/	RLA File :52/24/040/00029/AM16/	Lic.No/Date:5210041586 30.07.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

109	Case No.: 7/17/80-ALC2/2015	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00311/AM16/	RLA File :05/23/040/00167/AM16/	Lic.No/Date:0510395136 31.07.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (204)/15-TSW (B) dated 15.12.2015 on repeat basis with AA No.0510390633 dated 21.08.2014 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

110	Case No.: 21/11/80-ALC2/2015	Party Name: YORK TRANSPORT EQUIPMENT(INDIA) PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00228/AM16/	RLA File :31/83/040/00060/AM16/	Lic.No/Date:3110065574 03.08.2015	
	Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.30 (111)/15-ME dated 31.12.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

111	Case No.: 6/17/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00310/AM16/	RLA File :05/23/040/00175/AM16/	Lic.No/Date:0510395153 03.08.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP on 02.12.2015) letter sent to them on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

112	Case No.: 31/17/80-ALC2/2015	Party Name: TREFILERIES WIRE INDIA PVT LTD	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00335/AM16/	RLA File :34/24/040/00136/AM16/	Lic.No/Date:3410041423 03.08.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 23.11.2015 for comments. Case is deferred to 16.02.2016.			

113	Case No.: 50/17/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00354/AM16/	RLA File :05/23/040/00190/AM16/	Lic.No/Date:0510395154 03.08.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP on 02.12.2015) letter sent to them on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

114	Case No.: 33/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00337/AM16/	RLA File :34/24/040/00095/AM16/	Lic.No/Date:3410041426 04.08.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent to them directly vide letter F.No.46011/88/2008-PC-II dated 30.11.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

115	Case No.: 34/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00338/AM16/	RLA File :34/24/040/00113/AM16/	Lic.No/Date:3410041425 04.08.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent to them directly vide letter F.No.46011/88/2008-PC-II dated 30.11.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

116	Case No.: 35/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent to them directly vide letter F.No.46011/88/2008-PC-II dated 30.11.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

117	Case No.:21/17/80-ALC2/2015	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00325/AM16/	RLA File :03/95/040/00302/AM16/	Lic.No/Date:0310798001 07.08.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

118	Case No.:23/17/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00327/AM16/	RLA File :05/23/040/00186/AM16/	Lic.No/Date:0510395263 07.08.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No. Nil dated 05.01.2016 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

119	Case No.:16/17/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00320/AM16/	RLA File :56/24/040/00020/AM16/	Lic. No/Date:5610004654 10.08.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

120	Case No.:43/17/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00347/AM16/	RLA File :17/24/040/00033/AM16/	Lic.No/Date:1710006162 11.08.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the DIT deficiency letter sent to them on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

121	Case No.:9/17/80-ALC2/2015	Party Name: TIL LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00313/AM16/	RLA File :02/24/040/00081/AM16/	Lic.No/Date:0210206068 12.08.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide			

UO No.3 (201)/2015-TSW (B) dated 07.12.2015 (copy to be sent to firm and RA).

RA may take further necessary action accordingly.

122	Case No.: 32/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00336/AM16/	RLA File :34/24/040/00273/AM15/	Lic.No/Date:3410041457 14.08.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent directly to the firm by C&PC vide letter F.No.46011/88/2008-PC-II dated 30.11.2015 and decided to send final reminder to the firm to furnish reply immediately failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

123	Case No.: 22/17/80-ALC2/2015	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00326/AM16/	RLA File :03/95/040/00227/AM16/	Lic.No/Date:0310798232 17.08.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No. Nil dated 05.01.2016 wastage on repeat basis of AA No. 0310760909 dated 06.12.2013 and AA No. 0310610650 dated 12.01.2011 as requested by applicant vide their letter dated 10.12.2015. RA may take further necessary action accordingly.			

124	Case No.: 17/17/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00321/AM16/	RLA File :56/24/040/00024/AM16/	Lic.No/Date:5610004662 21.08.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

125	Case No.: 24/17/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00328/AM16/	RLA File :05/23/040/00202/AM16/	Lic.No/Date:0510395408 24.08.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter dated 02.12.2015 sent to them on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

126	Case No.: 18/17/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
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HQ File :01/80/050/00322/AM16/	RLA File :03/95/040/00406/AM16/	Lic.No/Date:0310798527 27.08.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 23.11.2015 for comments. Case is deferred to 16.02.2016.			

Case No.:57/17/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
HQ File :01/80/050/00361/AM16/	RLA File :17/24/040/00043/AM16/	Lic.No/Date:1710006165 27.08.2015	Defer Date:16.02.2016
127	Decision: The Committee noted that the firm has not replied to the DEIT deficiency letter sent directly to the firm by DEIT vide letter F No.17 (53)/2015-IPHW dated 02.12.2015 and decided to send final reminder to the firm to furnish reply immediately failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.		

Case No.:68/17/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
HQ File :01/80/050/00372/AM16/	RLA File :05/23/040/00223/AM16/	Lic.No/Date:0510395473 28.08.2015	Defer Date:16.02.2016
128	Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 16.02.2016.		

Case No.:49/17/80-ALC2/2015	Party Name: DENSO HARYANA PVT. LTD.,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Approved
HQ File :01/80/050/00353/AM16/	RLA File :05/23/040/00214/AM16/	Lic.No/Date:0510395503 03.09.2015	
129	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (206)/2015-TSW (B) dated 07.12.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.		

Case No.:66/17/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
HQ File :01/80/050/00370/AM16/	RLA File :05/24/040/00264/AM16/	Lic.No/Date:0510395507 03.09.2015	Defer Date:16.02.2016
130	Decision: The Committee noted that the firm has not replied to the deficiency (raised by C&PC) letter sent to them directly on 07.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.		

Case No.:41/17/80-ALC2/2015	Party Name: GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
HQ File :01/80/050/00345/AM16/	RLA File :09/24/040/00275/AM16/	Lic.No/Date:0910062561 08.09.2015	Defer Date:16.02.2016
131			

Decision: The Committee noted that the firm's application has been sent to MSME on 23.11.2015 for comments. Case is deferred to 16.02.2016.

132	Case No.: 48/17/80-ALC2/2015	Party Name: UNITOP AQUACARE	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00352/AM16/	RLA File :03/95/040/00422/AM16/	Lic.No/Date:0310798716 08.09.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

133	Case No.: 23/20/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00400/AM16/	RLA File :03/94/040/00455/AM16/	Lic.No/Date:0310798722 08.09.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 31.12.2015 for comments. Case is deferred to 16.02.2016.			

134	Case No.: 28/20/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00405/AM16/	RLA File :03/94/040/00456/AM16/	Lic.No/Date:0310798769 09.09.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 31.12.2015 for comments. Case is deferred to 16.02.2016.			

135	Case No.: 19/17/80-ALC2/2015	Party Name: DENSO HARYANA PVT. LTD.,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00323/AM16/	RLA File :05/23/040/00228/AM16/	Lic.No/Date:0510395572 10.09.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (202)/2015-TSW (B) dated 07.12.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

136	Case No.: 47/17/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00351/AM16/	RLA File :03/95/040/00249/AM16/	Lic.No/Date:0310798796 10.09.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

137	Case No.: 54/17/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00358/AM16/	RLA File :05/23/040/00237/AM16/	Lic.No/Date:0510395598 14.09.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (211)/2015-TSW (B) dated 18.12.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

138	Case No.: 64/17/80-ALC2/2015	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00368/AM16/	RLA File :05/24/040/00278/AM16/	Lic.No/Date:0510395606 14.09.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

139	Case No.: 56/17/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00360/AM16/	RLA File :05/23/040/00246/AM16/	Lic.No/Date:0510395640 16.09.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 16.02.2016.			

140	Case No.: 62/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00366/AM16/	RLA File :05/24/040/00273/AM16/	Lic.No/Date:0510395645 16.09.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 14.12.2015 for comments. Case is deferred to 16.02.2016			

141	Case No.: 21/20/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00398/AM16/	RLA File :56/24/040/00027/AM16/	Lic.No/Date:5610004687 18.09.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 31.12.2015 for comments. Case is deferred to 16.02.2016.			

142	Case No.:1/14/80-ALC2/2015	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00283/AM16/	RLA File :07/24/040/00203/AM16/	Lic.No/Date:0710108755 21.09.2015	
	Decision : The committee decided to ratify the norms on repeat basis based upon the written comments of DIPP vide ID No.12/1/2016/TSW/142 dated 05.01.2016 as under:- 1. Word "relevant" may be prefixed with the description of import items at Sl. No. 1 & 2. 2. Quantity of import item at Sl. No. 1 may be allowed as 15447 Kgs. as 1.10 Kgs./Kg. content in the export product at Sl. No. 1 after taking 1/3rd recovery from scrap. 3. Quantity of import item at Sl. No. 2 may be allowed as 766 Kgs. as 1.10 Kgs./Kg. content in the export product at Sl. No. 2 after taking 1/3rd recovery from scrap. RA may take further necessary action accordingly.			

143	Case No.:2/14/80-ALC2/2015	Party Name: PLAST TECH ENGINEERING	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00284/AM16/	RLA File :04/24/040/00136/AM16/	Lic.No/Date:0410161040 21.09.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by C&PC) letter sent to them directly on 17.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

144	Case No.:11/17/80-ALC2/2015	Party Name: GLOVIS INDIA (P) LTD.,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00315/AM16/	RLA File :04/24/040/00124/AM16/	Lic.No/Date:0410161029 21.09.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not furnished ANF4A and Appendix 11 along with the application and decided to send reminder to the firm to submit the same, duly filled in, immediately for ratification of the case. Case is deferred to 16.02.2016.			

145	Case No.:13/17/80-ALC2/2015	Party Name: I H D INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00317/AM16/	RLA File :04/24/040/00123/AM16/	Lic.No/Date:0410161030 21.09.2015	
	Decision: The committee decided to ratify the norms based upon the recommendation of DHI representative present in the meeting as per GN-4 for Engineering products. RA may take further necessary action accordingly.			

146	Case No.:36/17/80-ALC2/2015	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00340/AM16/	RLA File :34/24/040/00165/AM16/	Lic.No/Date:3410041527 21.09.2015	Defer Date:16.02.2016

Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments.
Case is deferred to 16.02.2016.

147	Case No.: 55/17/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00359/AM16/	RLA File :05/23/040/00247/AM16/	Lic.No/Date:0510395690 22.09.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No. Nil dated 05.01.2016 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

148	Case No.: 63/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00367/AM16/	RLA File :05/24/040/00285/AM16/	Lic.No/Date:0510395698 23.09.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 16.02.2016.				

149	Case No.: 58/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00362/AM16/	RLA File :05/24/040/00287/AM16/	Lic.No/Date:0510395734 24.09.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 16.02.2016.				

150	Case No.: 59/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00363/AM16/	RLA File :05/24/040/00301/AM16/	Lic.No/Date:0510395738 24.09.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 23.12.2015 for comments. Case is deferred to 16.02.2016.				

151	Case No.: 60/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00364/AM16/	RLA File :05/24/040/00300/AM16/	Lic.No/Date:0510395737 24.09.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 14.12.2015 for comments. Case is deferred to 16.02.2016.				

152	Case No.: 61/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
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HQ File :01/80/050/00365/AM16/	RLA File :05/24/040/00296/AM16/	Lic.No/Date:0510395735 24.09.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's reply dated 11.12.2015 has been sent to C&PC on 22.12.2015 for comments. Case is deferred to 16.02.2016.			

153	Case No.:14/17/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00318/AM16/	RLA File :04/24/040/00117/AM16/	Lic.No/Date:0410161053 28.09.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's additional information dated 28.12.2015 has been sent to DHI on 01.01.2016 for comments. Case is deferred to 16.02.2016.				

154	Case No.:3/14/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00285/AM16/	RLA File :61/24/040/00011/AM16/	Lic.No/Date:6110001316 29.09.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (197)/2015/TSW (B) dated 07.12.2015 (copy to be sent to firm and RA).				
RA may take further necessary action accordingly.				

155	Case No.:37/17/80-ALC2/2015	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00341/AM16/	RLA File :05/23/040/00245/AM16/	Lic.No/Date:0510395756 29.09.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (205)/2015/TSW (B) dated 15.12.2015 (copy to be sent to firm and RA).				
RA may take further necessary action accordingly.				

156	Case No.:38/17/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00342/AM16/	RLA File :05/23/040/00265/AM16/	Lic.No/Date:0510395753 29.09.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (210/15/TSW (B) dated 18.12.2015 (copy to be sent to firm and RA).				
RA may take further necessary action accordingly.				

157	Case No.:39/17/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00343/AM16/	RLA File :05/23/040/00264/AM16/	Lic.No/Date:0510395752 29.09.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide				

UO No.3 (209)/15/TSW (B) dated 18.12.2015 (copy to be sent to firm and RA).

RA may take further necessary action accordingly.

158	Case No.: 19/20/80-ALC2/2015	Party Name: KSB PUMPS LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00396/AM16/	RLA File :31/83/040/00091/AM16/	Lic.No/Date:3110065646 29.09.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 31.12.2015 for comments. Case is deferred to 16.02.2016.			

159	Case No.: 40/17/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00344/AM16/	RLA File :09/24/040/00361/AM16/	Lic.No/Date:0910062671 30.09.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 16.02.2016.			

160	Case No.: 52/17/80-ALC2/2015	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00356/AM16/	RLA File :52/24/040/00048/AM16/	Lic.No/Date:5210041649 30.09.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 22.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.			

161	Case No.: 53/17/80-ALC2/2015	Party Name: SEATO AUTO ACCESSORIES (INDIA) PVT. LTD.,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00357/AM16/	RLA File :10/24/040/00055/AM16/	Lic.No/Date:1010059284 01.10.2015	Defer Date:16.02.2016
	Decision: The Committee noted that MSME has raised deficiency in the firm's application vide UO No.30 (186)/15-ME dated 07.12.15 and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 16.02.2016.			

162	Case No.: 25/20/80-ALC2/2015	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00402/AM16/	RLA File :03/94/040/00458/AM16/	Lic.No/Date:0310799187 05.10.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm has to provide calculations as per guidelines given after Appendix 4E of Aayat Niryat Forms for consideration of their case. Case is deferred to 16.02.2016.			

163	Case No.: 4/17/80-ALC2/2015	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00308/AM16/	RLA File :33/24/040/00006/AM16/	Lic.No/Date:3310030256 07.10.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 01.01.2016 for examination and comments. Case is deferred to 16.02.2016.			

164	Case No.: 4/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00381/AM16/	RLA File :05/24/040/00299/AM16/	Lic.No/Date:0510395849 08.10.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 16.02.2016.			

165	Case No.: 5/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00382/AM16/	RLA File :05/24/040/00304/AM16/	Lic.No/Date:0510395850 08.10.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 16.02.2016.			

166	Case No.: 12/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00389/AM16/	RLA File :05/24/040/00306/AM16/	Lic.No/Date:0510395851 08.10.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 16.02.2016.			

167	Case No.: 26/20/80-ALC2/2015	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Closed
	HQ File :01/80/050/00403/AM16/	RLA File :03/94/040/00498/AM16/	Lic.No/Date:0310799380 13.10.2015	
	Decision: The Committee noted that RA has informed vide letter No.03/94/040/498/AM16/ZALCI/69 dated 13.10.2015 that the above mentioned AA has been issued on repeat basis. Accordingly, NC decided to close the case. RA may take further necessary action accordingly.			

168	Case No.: 30/20/80-ALC2/2015	Party Name: ISHWARI HEALTHCARE PVT LTD	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
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HQ File :01/80/050/00407/AM16/	RLA File :03/94/040/00503/AM16/	Lic.No/Date:0310799386 13.10.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 31.12.2015 for examination and comments. Case is deferred to 16.02.2016.			

Case No.:15/20/80-ALC2/2015	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
169 HQ File :01/80/050/00392/AM16/	RLA File :09/24/040/00366/AM16/	Lic.No/Date:0910062723 14.10.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 31.12.2015 for examination and comments. Case is deferred to 16.02.2016.			

Case No.:22/20/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
170 HQ File :01/80/050/00399/AM16/	RLA File :04/24/040/00166/AM16/	Lic.No/Date:0410161125 16.10.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 31.12.2015 for examination and comments. Case is deferred to 16.02.2016.			

Case No.:29/20/80-ALC2/2015	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
171 HQ File :01/80/050/00406/AM16/	RLA File :03/94/040/00549/AM16/	Lic.No/Date:0310799542 20.10.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 31.12.2015 for examination and comments. Case is deferred to 16.02.2016.			

Case No.:13/20/80-ALC2/2015	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Approved
HQ File :01/80/050/00390/AM16/	RLA File :05/24/040/00346/AM16/	Lic.No/Date:0510396022 26.10.2015	
172	Decision: The committee decided to ratify the norms on repeat basis based upon the written comments of DIPP vide ID No.12/1/2016/TSW/172 dated 05.01.2016 as under:- 1. Net weight of export product may be specified as 1005.5 Kgs. 2. Quantity of import item may be allowed as 4122.5 Kgs. inclusive as 4.10 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further necessary action accordingly.		

Case No.:31/20/80-ALC2/2015	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
173 HQ File :01/80/050/00408/AM16/	RLA File :03/95/040/00517/AM16/	Lic.No/Date:0310799823 29.10.2015	Defer Date:16.02.2016

Decision: The Committee noted that the firm's application has been sent to MSME on 31.12.2015 for examination and comments.
Case is deferred to 16.02.2016.

174	Case No.:32/20/80-ALC2/2015	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Closed
	HQ File :01/80/050/00409/AM16/	RLA File :03/95/040/00539/AM16/	Lic.No/Date:0310799893 30.10.2015	
Decision: The Committee noted that RA has informed vide letter No.03/95/040/593/AM16/199 dated 30.10.2015 that the above mentioned AA has been issued on repeat basis. Accordingly, NC decided to close the case. RA may take further necessary action accordingly.				

175	Case No.:1/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00305/AM16/	RLA File :09/24/040/00428/AM16/	Lic.No/Date:0910062808 02.11.2015	Defer Date:16.02.2016
Decision: The Committee noted that letter has been sent to RA & firm to submit hard copies of the application on 22.12.2015. Case is deferred to 16.02.2016.				

176	Case No.:2/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00306/AM16/	RLA File :09/24/040/00429/AM16/	Lic.No/Date:0910062809 02.11.2015	Defer Date:16.02.2016
Decision: The Committee noted that letter has been sent to RA & firm to submit hard copies of the application on 22.12.2015. Case is deferred to 16.02.2016.				

177	Case No.:3/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00307/AM16/	RLA File :09/24/040/00431/AM16/	Lic.No/Date:0910062810 02.11.2015	Defer Date:16.02.2016
Decision: The Committee noted that letter has been sent to RA & firm to submit hard copies of the application on 22.12.2015. Case is deferred to 16.02.2016.				

178	Case No.:8/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00385/AM16/	RLA File :05/24/040/00359/AM16/	Lic.No/Date:0510396179 02.11.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 31.12.2015 for examination and comments. Case is deferred to 16.02.2016.				

179	Case No.:17/20/80-ALC2/2015	Party Name: DOOWON	Meet No/Date:20/80-	Status:
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		ELECTRONICS INDIA PRIVATE LIMITED,	ALC2/2015 05.01.2016	Deferred
	HQ File :01/80/050/00394/AM16/	RLA File :04/24/040/00153/AM16/	Lic.No/Date:0410161258 02.11.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 31.12.2015 for examination and comments. Case is deferred to 16.02.2016.				

	Case No.:14/20/80-ALC2/2015	Party Name: MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
180	HQ File :01/80/050/00391/AM16/	RLA File :04/24/040/00171/AM16/	Lic.No/Date:0410161262 03.11.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 31.12.2015 for examination and comments. Case is deferred to 16.02.2016.				

	Case No.:27/20/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
181	HQ File :01/80/050/00404/AM16/	RLA File :03/95/040/00471/AM16/	Lic.No/Date:0310800045 05.11.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 31.12.2015 for examination and comments. Case is deferred to 16.02.2016.				

	Case No.:6/20/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
182	HQ File :01/80/050/00383/AM16/	RLA File :05/24/040/00370/AM16/	Lic.No/Date:0510396303 10.11.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 31.12.2015 for examination and comments. Case is deferred to 16.02.2016.				

	Case No.:7/20/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
183	HQ File :01/80/050/00384/AM16/	RLA File :05/24/040/00371/AM16/	Lic.No/Date:0510396302 10.11.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 31.12.2015 for examination and comments. Case is deferred to 16.02.2016.				

	Case No.:9/20/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
184	HQ File :01/80/050/00386/AM16/	RLA File :05/24/040/00382/AM16/	Lic.No/Date:0510396342 16.11.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 31.12.2015 for examination and comments. Case is deferred to 16.02.2016.				

185	Case No.:3/20/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00380/AM16/	RLA File :05/23/040/00342/AM16/	Lic.No/Date:0510396378 19.11.2015	Defer Date:16.02.2016
Decision: The Committee noted that DIPP has raised deficiency vide ID No.12/1/2016-TSW/185 dated 02.12.2015 as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format. 2. Quantities of import items at Sl. No. 4, 5 & 19 in Nos. also in addition to their weights. Case is deferred to 16.02.2016				

186	Case No.:10/20/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00387/AM16/	RLA File :05/23/040/00343/AM16/	Lic.No/Date:0510396379 19.11.2015	Defer Date:16.02.2016
Decision: The Committee noted that DIPP has raised deficiency vide ID No.12/1/2016-TSW/186 dated 02.12.2015 as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format-Export product wise. 2. Quantities of import items at Sl. No. 3, 4, 21 & 22 in Nos. also in addition to their weights. Case is deferred to 16.02.2016				

187	Case No.:2/20/80-ALC2/2015	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Approved
	HQ File :01/80/050/00379/AM16/	RLA File :05/24/040/00396/AM16/	Lic.No/Date:0510396391 20.11.2015	
Decision: The committee decided to ratify the norms on repeat basis based upon the written comments of DIPP vide ID No.12/1/2016/TSW/187 dated 05.01.2016 as under:- 1. Net weight of export product may be specified as 297.225 Kgs. 2. Quantity of import item may be allowed as 2368.9 Kgs. as 7.97 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further necessary action accordingly.				

188	Case No.:11/20/80-ALC2/2015	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:20/80-ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00388/AM16/	RLA File :05/23/040/00261/AM16/	Lic.No/Date:0510396412 24.11.2015	Defer Date:16.02.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 31.12.2015 for examination and comments. Case is deferred to 16.02.2016.				

189	Case No.:18/20/80-ALC2/2015	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00395/AM16/	RLA File :32/24/040/00030/AM16/	Lic.No/Date:3210077751 27.11.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 31.12.2015 for examination and comments. Case is deferred to 16.02.2016.			

190	Case No.:33/20/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00410/AM16/	RLA File :05/23/040/00340/AM16/	Lic.No/Date:0510396573 09.12.2015	Defer Date:16.02.2016
	Decision: The Committee noted that the firm's application has to be disposed off as per Sub-committee Report. However, as the firm's supply is to ONGC for petroleum operations, NC decided to ask the firm to provide essentiality certificate from DGHC. Case is deferred to 16.02.2016.			

191	Case No.:1/20/80-ALC2/2015	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:20/80- ALC2/2015 05.01.2016	Status: Deferred
	HQ File :01/80/050/00378/AM16/	RLA File :05/24/040/00379/AM16/	Lic.No/Date:0510396626 16.12.2015	Defer Date:16.02.2016
	Decision: The Committee noted that letter has been sent to RA & firm to submit hard copies of the application on 31.12.2015. Case is deferred to 16.02.2016.			

S.No.573

Case No. A- 02	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00004/AM16/DE S-I	Lic. No. & date
Meeting No.20/16		RA.F.No.31/83/039/00004/AM15	3110065258
Date: 05.01.2016		Request for fixation of norms for Annual requirement under para 4.24(v)	dt.06.02.2015

Decision: NC noted that DHI vide UO No.3 (102)/15-TSW (B) dated 02.11.2015 has informed that the reply does not contain the information sought by DHI (copy to be sent to firm). Accordingly, NC decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

Case is deferred to 16.02.2016.

S.No.574

Case No. A- 03	M/s. (India) Pvt. Ltd.,	HQF.No.01/80/162/00008/AM16/DE S-I	Lic. No. & date
Meeting No.20/16		RA.F.No.31/83/039/00005/AM15	3110065291

Date: 05.01.2016		Request for fixation of norms for Annual requirement under Para 4.24(v)	dt.24.02.2015
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Decision: NC noted that DHI vide UO No.3 (102)/15-TSW (B) dated 02.11.2015 has informed that the reply does not contain the information sought by DHI (copy to be sent to firm). Accordingly, NC decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.02.2016.

S.No.575

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DE S.I	Lic. No. & date
Meeting No.20/16		RA.F.No.09/24/040/00223/AM11	0910043468
Date: 05.01.2016		Fixation of Norms	dt.09.09.2010

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 was sent to them for comments. Comments from EPCG Division are awaited. Case is deferred to 16.02.2016.

S.No.576

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DE S.I	Lic. No. & date
Meeting No.20/16		RA.F.No.09/24/040/00169/AM11	0910043002
Date: 05.01.2016		Fixation of Norms	dt.06.08.2010

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 was sent to them for comments. Comments from EPCG Division are awaited. Case is deferred to 16.02.2016.

S.No.577

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES. I	Lic. No. & date
Meeting No.20/16		RA.F.No.03/24/042/00205/AM04	0310247081
Date: 05.01.2016		Fixation of norms	dt.12.01.2004

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 was sent to them for comments. Comments from EPCG Division are awaited. Case is deferred to 16.02.2016.

S.No.578

Case No. A/R-121	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/01550/AM09/DE S.I	Lic. No. & date
Meeting No.20/16		RA.F.No.31/24/040/00296/AM09	3110036393
Date: 05.01.2016		Request for revision of norms.	dt.11.12.2008

Decision: The committee noted that additional information furnish by the firm's has been sent to DHI on 24.09.2015 and 16.12.2015 to expedite comments.

Case is deferred to 16.02.2015

S.No.579

Case No. A/R-146	M/s. Man Trucks India Pvt. Ltd., Pune	HQF.No.01/80/050/00830/AM11/DE S.I	Lic. No. & date
Meeting No.20/16		RA.F.No.31/24/040/00119/AM11	3110046183
Date: 05.01.2016		Request for fixation of norms.	dt.29.12.2010

Decision: The committee noted that the firm's 15.12.2015 sent to DHI on 17.12.2015 for examination and comments.

Case is deferred to 16.02.2015

S.No.580

Case No. A/R-161	M/s. Automat Irrigation Pvt. Ltd., Shahdara, Delhi	HQF.No.01/80/050/00138/AM11/DE S.I	Lic. No. & date
Meeting No.20/16		RA.F.No.05/23/040/00013/AM15	0510385020
Date: 05.01.2016		Request for fixation of norms	dt.25.04.2014

Decision: The committee noted that the firm's request dated 02.01.2015 has been sent to C&PC on 03.03.2015 for comments followed by D.O. letters dated 23.07.2015 and 29.12.2015 from Chairman, NC-I to JS, C&PC to expedite comments and decided to remind C&PC again to furnish comments.

Case is deferred to 16.02.2016.

S.No.581

Case No. A/R-91	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00220/AM15/D ES.I	Lic. No. & date
Meeting No.20/16		RA.F.No.05/23/040/00084/AM15	0510388030
Date: 05.01.2016		Request for revision of norms	dt.03.06.2014

Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments. Case is deferred to 16.02.2016.

S.No.582

Case No. A/R-92	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00538/AM15/D ES.I	Lic. No. & date
Meeting No.20/16		RA.F.No.05/23/040/00393/AM15	0510392240
Date: 05.01.2016		Request for revision of norms	dt.02.12.2014

Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments.

Case is deferred to 16.02.2016.

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 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

S.No.583

Case No. A/R-94	M/s. Tema India Ltd.,	HQF.No.01/80/050/00341/AM13/D ES.I	Lic. No. & date
Meeting No.20/16	Mumbai	RA.F.No.03/95/040/00286/AM13	0310703316
Date: 05.01.2016		Request for revision of norms	dt.27.07.2012

Decision: The committee noted that DIPP has raised further deficiency in the reply submitted by the firm dated 03.12.2015 vide ID No.12/1/2016-TSW/94-A/R dated 05.01.2016 as under and decided to send it to the firm to furnish reply:-

Reply submitted by the firm vide their letter dated 03.12.2015 has been perused which is not complete and they may be asked to submit point-wise reply to the following information raised in NC meeting dated 13/10/2015:

1. A copy of Advance Authorization alongwith all amendment sheets attached with the Advance Authorization showing the list of export and import items.
2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format-export product wise .
3. Detailed calculations for the quantity of Tubes (import item at Sl. No. 3) supported by length and number of tubes in the export products.
4. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables
5. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 7)

Case is deferred to 16.02.2016.

S.No.584

Case No. A/R-95	M/s. Powerwind Ltd., Gurgaon	HQF.No.01/80/050/00043/AM15/D ES.I	Lic. No. & date
Meeting No.20/16		RA.F.No.05/24/040/00344/AM14	0510375759
Date: 05.01.2016		Request for fixation of norms	dt.09.01.2014

Decision: The committee noted that firm's reply dated 12.09.2015 sent to C&PC on 26.10.2015 for comments. Case is deferred to 16.02.2016.

S.No.585

Case No. A/R-110	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00541/AM15/DE S.I	Lic. No. & date
Meeting No.20/16		RA.F.No.05/24/040/00407/AM15	0510377258
Date: 05.01.2016		Request for fixation of norms	dt.27.01.2014

Decision: The Committee noted that firm's request dated 27.07.2015 sent to C&PC on 18.11.2015 for comments. Case is deferred 16.02.2016.

S.No.586

Case No. A/R-111	M/s. ISGEC Heavy	HQF.No.01/80/050/00217/AM15/D ES.I	Lic. No. & date
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Meeting No.20/16	Engineering	RA.F.No.05/23/040/00121/AM15	0510388787
Date: 05.01.2016	Ltd., Yamunanagar	Request for revision of norms	dt.18.06.2014

Decision: The committee noted that DHI vide UO No.3 (19)/114-TSW(B) dated 07.12.2015 has advised the firm to approach RLA with original Shipping Bills & Bill of entries for deletion of condition imposed on thickness and accordingly decided to ask the firm to follow the advice (copy to be sent to firm and RA).

RA may take further necessary action accordingly

S.No.587

Case No. A/R-112	M/s. Godrej & Boyce Mfg. Co. Ltd.,	HQF.No.01/80/050/00112/AM16/DE S.I	Lic. No. & date
Meeting No.20/16	Mumbai	RA.F.No.03/94/040/01101/AM15	0310794289
Date: 05.01.2016		Request for modification/ addition of norms	dt.02.03.2015

Decision: The committee noted that norms in the above mentioned AA have already been fixed earlier by the NC. Therefore, NC decided to ask the firm to get the AA amended by the RA at the first instance and thereafter seek ratification of norms from the Norms Committee. **Accordingly, the Committee decided to close the case.**

RA may take further necessary action accordingly.

S.No.588

Case No. A/R-113	M/s. Godrej & Boyce Mfg. Co. Ltd.,	HQF.No.01/80/050/00662/AM16/DE S.I	Lic. No. & date
Meeting No.20/16	Mumbai	RA.F.No.03/94/040/00884/AM15	0310792385
Date: 05.01.2016		Request for revision/amendment of norms	dt.26.12.2014

Decision: The committee noted that DIPP has raised deficiency in the firm's request dated 31.07.2015 vide ID No.12/1/2016-TSW/113-A/R dated 05.01.2016 as under and decided to send it to the firm to furnish reply:-

1. Quantity of additional import item namely, "Inspection Port' proposed to be included in the Advance Authorization is 148 Nos. (740 Kgs.). Basis for the quantity of this additional import item with complete justification and supported by documentary evidence/drawings etc. may be furnished.

Case is deferred 16.02.2016.

S.No.589

Case No. A/R-126	M/s. Ind-Sphinx Precision Ltd., Solan(HP)	HQF.No.01/80/050/00187/AM15/DES.I	Lic. No. & date
Meeting No.20/16		RA.F.No.22/24/040/00001/AM15	2210014810
Date: 05.01.2016		Request for revision of norms	dt.22.04.2014

Decision: The committee noted that the firm's representatives S/Shri S/Shri Rajesh Khosla, Assistant Manager and Vinay Pal Arora, Divisional Manager attended the 'personal hearing' on 05.01.2016 to explain their cases regarding fixation of norms. After the personal hearing the NC decided to ask the firm to submit post hearing submission giving details of their claim regarding wastage.

Case is deferred to 16.02.2016.

S.No.590

Case No. A/R-127	M/s. Ind-	HQF.No.01/80/050/00188/AM15/DES.I	Lic. No. & date
Meeting No.20/16	Sphinx	RA.F.No.22/24/040/00002/AM15	2210014809
Date: 05.01.2016	Precision Ltd., Solan(HP)	Request for revision of norms	dt.22.04.2014

Decision: The committee noted that the firm's representatives S/Shri Rajesh Khosla, Assistant Manager and Vinay Pal Arora, Divisional Manager attended the 'personal hearing' on 05.01.2016 to explain their cases regarding fixation of norms. After the personal hearing the NC decided to ask the firm to submit post hearing submission giving details of their claim regarding wastage.

Case is deferred to 16.02.2016.

S.No.591

Case No. A/R-128	M/s. Driplex Water Engineering Ltd., New Delhi	HQF.No.01/80/050/00018/AM13/DE S.I	Lic. No. & date
Meeting No.20/16		RA.F.No.05/23/040/00450/AM12	0510317886
Date: 05.01.2016		Request for revision of norms	dt.15.02.2012

Decision: The committee noted that the firm's request dated 24.08.2015 has been sent to DHI on 29.12.2015 for examination and comments.

Case is deferred to 16.02.2016.

S.No.592

Case No. A/R-129	M/s. Permanent Magnets Ltd., Silvssa	HQF.No.01/80/050/00057/AM16/DE S.I	Lic. No. & date
Meeting No.20/16		RA.F.No.03/95/040/00977/AM15	0310794107
Date: 05.01.2016		Request for revision of norms	dt.24.02.2015

Decision: The committee noted that the firm's request dated 05.10.2015 has been sent to DIPP on 29.12.2015 for examination and comments.

Case is deferred to 16.02.2016.

S.No.593

Case No. A/R-130	M/s. Permanent	HQF.No.01/80/050/00110/AM16/DE S.I	Lic. No. & date
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Meeting No.20/16	Magnets Ltd.,	RA.F.No.03/95/040/01060/AM15	0310794860
Date: 05.01.2016	Silvssa	Request for revision of norms	dt.25.03.2015

Decision: The committee noted that the firm's request dated 06.10.2015 has been sent to DIPP on 29.12.2015 for examination and comments.

Case is deferred to 16.02.2016.

S.No.594

Case No. A/R-131	M/s. Permanent	HQF.No.01/80/050/00671/AM15/DE S.I	Lic. No. & date
Meeting No.20/16	Magnets Ltd.,	RA.F.No.03/95/040/00766/AM15	0310792307
Date: 05.01.2016	Silvssa	Request for revision of norms	dt.23.12.2014

Decision: The committee noted that the firm's request dated 05.10.2015 has been sent to DIPP on 29.12.2015 for examination and comments.

Case is deferred to 16.02.2016.

S.No.595

Case No. A/R-132	M/s. Permanent	HQF.No.01/80/050/00672/AM15/DE S.I	Lic. No. & date
Meeting No.20/16	Magnets Ltd.,	RA.F.No.03/95/040/00505/AM15	0310789410
Date: 05.01.2016	Silvssa	Request for revision of norms	dt.18.09.2014

Decision: The committee noted that the firm's request dated 05.10.2015 has been sent to DIPP on 29.12.2015 for examination and comments.

Case is deferred to 16.02.2016.

S.No.596

Case No. A/R-133	M/s. Permanent	HQF.No.01/80/050/00212/AM16/DE S.I	Lic. No. & date
Meeting No.20/16	Magnets Ltd.,	RA.F.No.03/95/040/00156/AM15	0310796578
Date: 05.01.2016	Silvssa	Request for revision of norms	dt.11.06.2015

Decision: The committee noted that the firm's request dated 06.10.2015 has been sent to DIPP on 29.12.2015 for examination and comments.

Case is deferred to 16.02.2016.

S.No.597

Case No. A/R-134	M/s. Permanent	HQF.No.01/80/050/00670/AM15/DE S.I	Lic. No. & date
Meeting No.20/16	Magnets Ltd.,	RA.F.No.03/95/040/00680/AM15	0310791364
Date: 05.01.2016	Silvssa	Request for revision of norms	dt.25.11.2014

Decision: The committee noted that the firm's request dated 05.10.2015 has been sent to DIPP on 29.12.2015 for examination and comments.

Case is deferred to 16.02.2016.

S.No.598

Case No. A/R-135	M/s. Permanent	HQF.No.01/80/050/00673/AM15/DE S.I	Lic. No. & date
Meeting No.20/16	Magnets Ltd.,	RA.F.No.03/95/040/00395/AM15	0310788536
Date: 05.01.2016	Silvssa	Request for revision of norms	dt.01.09.2014

Decision: The committee noted that the firm's request dated 05.10.2015 has been sent to DIPP on 29.12.2015 for examination and comments.

Case is deferred to 16.02.2016.

S.No.599

Case No. A/R-136	M/s. Motherson	HQF.No.01/80/050/00473/AM15/DE S.I	Lic. No. & date
Meeting No.20/16	Sumi Systems	RA.F.No.05/24/040/00301/AM15	0510391465
Date: 05.01.2016	Ltd., New Delhi	Request for fixation of norms	dt.07.10.2014

Decision: The committee noted that the firm's request dated 17.07.2015 has been sent to C&PC on 29.12.2015 for examination and comments.

Case is deferred to 16.02.2016.

S.No.600

Case No. A/R-137	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00262/AM14/D ES.I	Lic. No. & date
Meeting No.20/16		RA.F.No.05/23/040/00234/AM14	0510364501
Date: 05.01.2016		Request for revision of norms in import item NO.19 i.e. "Strips for Overlay" has been deleted of norms.	dt.04.09.2013

Decision: The committee noted that the firm's request dated 30.11.2015 has been sent to DIPP on 29.12.2015 for examination and comments.

Case is deferred to 16.02.2016.

S.No.601

Case No. A/R-138	M/s. UNI VTL Precision Pvt. Ltd., Dharwad	HQF.No.01/80/050/00417/AM15/DE S.I	Lic. No. & date
Meeting No.20/16		RA.F.No.03/95/040/00338/AM15	0310787040
Date: 05.01.2016		Request for fixation of norms	dt.18.07.2014

Decision: The committee noted that the firm's request dated 27.07.2015 has been sent to MSME on 29.12.2015 for examination and comments.

Case is deferred to 16.02.2016.

HARADHAN DAS
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Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Department of Commerce
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S.No.602

Case No. A/R-139	M/s. Auto India Comp Pvt. Ltd., Nashik	HQF.No.01/80/162/00007/AM16/DE S.I	Lic. No. & date
Meeting No.20/16		RA.F.No.31/24/040/00142/AM13	3110056333
Date: 05.01.2016		Request for fixation of norms	dt.27.11.2012

Decision: The committee noted that the firm's application dated 26.06.2015 has been sent to DHI on 29.12.2015 for examination and comments.

Case is deferred to 16.02.2016.

S.No.603

Case No. A/R-140	M/s. ThyssenKrupp Industries India Pvt. Ltd., Pune	HQF.No.01/80/050/00037/AM14/DE S.I	Lic. No. & date
Meeting No.20/16		RA.F.No.03/95/040/00964/AM13	0310727653
Date: 05.01.2016		Request for deletion of export item Sl. No. 6,7, and 16 & its import item Sl. No. 18, 19, 20, 35 & 36 of norms	dt.11.03.2013

Decision: The committee noted that the firm's request dated 29.09.2015 has been sent to DHI on 29.12.2015 for examination and comments.

Case is deferred to 16.02.2016.

S.No.604

Case No. A/R-141	M/s. Metlonics Industries Pvt. Ltd., Mohali	HQF.No.01/80/050/00481/AM15/DE S.I	Lic. No. & date
Meeting No.20/16		RA.F.No.22/24/040/00063/AM15	2210015121
Date: 05.01.2016		Request for fixation of norms	dt.11.11.2014

Decision: The committee noted that the firm's request dated 08.08.2015 has been sent to DHI on 29.12.2015 for examination and comments.

Case is deferred to 16.02.2016.

S.No.605

Case No. C - 02	M/s. Schmetz India P. Ltd;	HQF.No.01/80/171/00021/AM15/DES.I	
Meeting No.20/16		Request for fixation of wastage norms M/s. Schmetz India P. Ltd. (100% EOU) as per para 6.8(e) of Foreign Trade Policy.	
Date: 05.01.2016			

Decision: The committee noted that the firm's reply by email has been sent to MSME on 07.12.2015 for examination and comments. Case is deferred to 16.02.2016.

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 Directorate General of Foreign Trade
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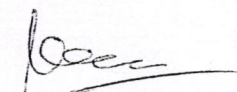
Department of Heavy Industry

03
9/1/16

NC-I Meeting dated 5/1/2016

S.no	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
3	710090531	Alstom T	Repeat of AA 710099232 and other item on net to net basis with accountability GN4 as requested by applicant vide letter dt 29/12/2015.
4	710095554	Alstom T	do
7	710096369	Alstom T	do
8	710096370	Alstom T	do
118	510395263	Dee Dev	EP: Prefabricated piping for Boiler/Turbine Item 1to 3- 1.02Kg Kg content in EP, of relevant grade Item 4 to 10- Net to net under GN-4
123	310798232	L&T MHI	Wastage repeat of AA 310760909 and 310610650 as requested by applicant
147	510395690	Dee Dev	EP: Prefabricated piping for Combine Cycle Boiler Item 1to 3- 1.02Kg Kg content in EP of relevant grade Item 4 to 9- Net to net under GN-4

NC may take a view

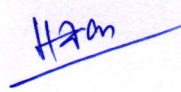


(K.K.Tiwari)

Industrial Adviser

DES-I

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Department of Commerce
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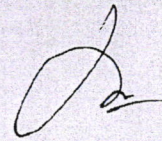
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermal Systems (Hyderabad) for
ratification of norms of AA no -0910056185 dt 30-05-15. 13

DES-I, DGFT may kindly refer to the above mentioned licenses
of M/S Thermal Systems (Hyderabad). The firm proposes to import
both raw material & components. It may be asked to submit following
information of appendix 4E to examine the request.

1. Sl no a and b of Engineering products(ii) of Technical Details.
2. Sl no b) of Raw materials /Consumables.
3. Quantity of item no 3 of import in number in addition to
quantity in weight.
4. Specification of import for item no 4 & 5. (To specify if it is hand
operated or motor operated)
5. Break up of item no 23 of import to individual valves like gate,
check valves etc.

The above issues with the approval of IA(KKT).

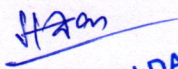


B.C. Nayak
Development Officer
02-11-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(194)/15/TSW(B) dated

56


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

3. no. 06
05/01/2016
24/11/15

91

4. 27-11-15
4. 27-11-15

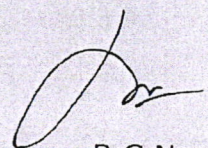
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermal Systems (Hyderabad) for
ratification of norms of AA no -0910056186 dt 30-05(15) 13

DES-I, DGFT may kindly refer to the above mentioned licenses
of M/S Thermal Systems (Hyderabad). The firm proposes to import
both raw material & components. It may be asked to submit following
information of appendix 4E to examine the request.

1. Sl no a and b of Engineering products(ii) of Technical Details.
2. Sl no b) of Raw materials /Consumables.
3. Quantity of item no 4 of import in number in addition to
quantity in weight.
4. Specification of import for item no 7 & 8. (To specify if it is hand
operated or motor operated)
5. Break up of item no 20 of import to individual valves like gate,
check valves etc.

The above issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
02-11-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(195)/15/TSW(B) dated

(57)

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No. 16
5/1/2016

21/807/62/283 1/11/16

Government of India
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

DES

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310771504 dated 28.2.2014 issued in favour of M/s.Transasia Bio Medical Ltd. Mumbai

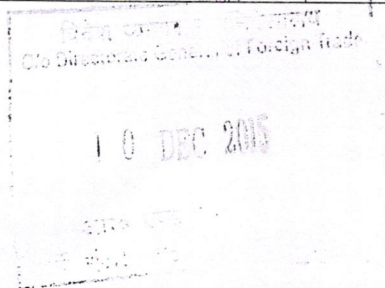
2M

Reference DGFT ID Note No 01/80/50/00007/AM15/DES-1/29 dated 9.4.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Transasia Bio-Medical Ltd., Mumbai for export of "Electronics Medical Diagnostic Instruments."

2. The FOB value of export is Rs.76,250,000.00 (US\$ 1,250,000.00) and CIF value of Import is Rs 21,693,927.45(US\$ 343,728.80).

3. The application has been examined in the Department of Information Technology from technical angle. This Department recommends ratification of norms of advance authorization as follows:-

S.No.	Item	Comments
1	Sl. No. 1 to Sl. No. 31,33,35,37-92,94,96-128,133-221,223-253,255-270,272-286,288-330,332,334-336,338-357,360-364	On net to net basis with accountability clause on nil wastage basis.
2.	Sl. No. 32,34,36,93,95,129-132,222,254,287,331,337,358 and 359	As applied by the party with accountability clause on nil wastage basis.
3.	Sl. No 271	200 sets of 7 Hex ball Allen keys with accountability clause.
4.	Sl. No. 333	400 sets of Die cast Hinge consisting two mating parts with accountability clause.



(Asha Nangia)
Director
Tel.- 24301268

✓ Shri Parveen Sharma, Dy. Director General of Foreign Trade,, O/o the DGFT, Udyog Bhavan, New Delhi. DIT U.O. No.W-27/17/2014-IPHW dated 8.12.2015

58

H2ay
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No-26
05/01/2016

Department of Heavy Industry

Udyog Bhavan

F.No.3(148)/2015 TSW(B)

Dated 22/12/2015

Subject: Ratification of A A No 0910060761 of M/s BHEL Hyderabad

**EP: 2 X 800 MW Drive Turbine, Deaerator, Drain Cooler, etc for NTPC
Gadarwara Power Project (Wt: 2432.2 MT)**

Inputs

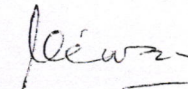
Sl No of AA	Total Quantity in MT(%wastage)
20to33	Wastage % Repeat of AA 910059091

Item No19,114-Test data- is deleted.

Item No 87 to 158 are spares as per para 4.10 of exim policy.

There are total 158 items .Remaining items may be allowed on net to net basis with nil wastage and accountability.

This has the approval of JS(RKS).


(K. K Tiwari)

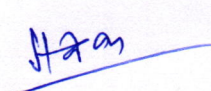
Industrial Adviser

Dy.DGFT

(460)

DES-I

(59)


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

S.No. 27
5/1/2016

Subject: Application of M/S GEA BGR energy System for ratification of norms of AA no 0410159190 dt 07-08-14.

DES-I, DGFT may kindly refer to the above mentioned AA of GEA BGR energy System. Firm's reply of dated 19-11-15 has been examined. Based on information submitted, this Office recommends the following:

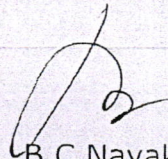
Export:

1. Ball cleaning System (DN 2100) – 6 Sets
2. Ball cleaning System (DN 1800) – 6 Sets

The total export weight is 130.6 MT and the same may be incorporated in the AA.

Import:

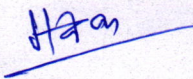
There are 12 import items. Item no 8 may be allowed at 1.05 kg/kg content in the export product. All other items may be allowed under GN-4 with accountability with absolutely no wastage in weight or length (meters) terms.


B.C. Nayak
Development Officer
15-12-15

DGFT , FTDO , DES-I)
Deptt. of HI, UO No 3(134)/14-TSW(B)

dated

(60)


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Department of Heavy Industry

Udyog Bhavan

F.No.3(186)/2015 TSW(B)

Dated 22/12/2015

Subject: Ratification of AA No 0910060889 of BHEL Hyderabad

EP: 2 X 660 MW Drive Turbine Deaerator, Drain Cooler, etc for RVUNL Suratgarh Project (Wt: 4451.06 MT)

Inputs

Sl No		Total Quantity in MT(%wastage)
39to45	Item	% wastage Repeat of AA 910059091 as requested
46	Item	1.08Kg/kg content on net weight (after 1/3 rd recovery)

Item No38,136 is deleted (Test data –not covered under exim policy).

Item No 110 to 173 are spares as per para4.10 of exim policy.

Total 173 items .Remaining items on net to net basis with nil wastage and accountability.

This has the approval of JS(RKS).

(K. K Tiwari)

Industrial Adviser

Dy.DGFT

DES-I

401

61

H2as
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

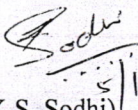
30(182)/2014-ME

Subject: AA no 0410159517 dated 01.10.14 for M/s Montan Hydraulik Pvt. Ltd.

Norms may be fixed as follows:-

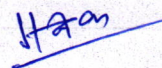
- Relevant size of items of import may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME).


(K.S. Sodhi)
AD (ME)

Sh H.Das, FTDO, DGFT, Udhayog Bhawan, New Delhi
O/o DC, MSME UO No 30(182)/14-ME dated 05.01.2016

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

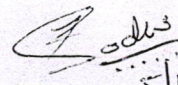
30(183)/2014-ME

Subject: AA no 0410159529 dated 07.10.14 for M/s Montan Hydraulik Pvt. Ltd..

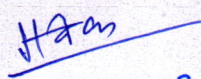
Reply from firm is placed at PUC. Norms may be fixed as follows:-

- Relevant size of items of import may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME).


(K.S. Sodhi) 11/16
AD (ME)

Sh H.Das, FTDO, DGFT, Udyog Bhawan, New Delhi
O/o DC, MSME UO No 30(183)/14-ME dated 05.01.2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

63

01/80/161-287004

S.No. 34
5/11/16

No. 17(45)/2015-IPHW
Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

DES

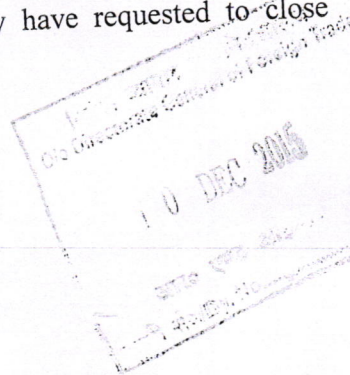
8.12.2015

Sub:- Application for ratification of norms of Advance Licence No 0310794073 dated 24.2.2015 issued in favour of M/s. Apar Industries Ltd. Mumbai for export of "Optical Fibre Armoured Cable".

Reference is invited to DGFT I.D. Note No. 01/80/050/00209/AM16/DES-1/810 dated 17.9.2015 seeking comments on the application of M/s. Apar Industries Ltd., Mumbai for ratification of norms of Advance Licence No 0310794073 dated 24.2.2015 for export of "Optical Fibre Armoured Cable".

2. In this regard M/s. Apar Industries Ltd., vide their letter dated 30.11.2015 has intimated that they had applied for the advance authorization on fixed norms basis hence there is no need for ratification of norms by DeitY. They have requested to close the case. (copy enclosed)

C & P



Asha Nangia)
Director

✓ Copy to:
Shri Haradhan Das
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

please check

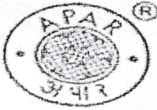
Shri NK

HAM

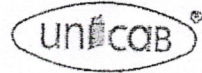
19/12/15

HAM
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

64



APAR INDUSTRIES LTD.
(UNIT: UNIFLEX CABLES)



64

30th November, 2015

The Director,
Ministry of Communication and Information Technology,
Dept. of Electronics and Information Technology,
Electronics Niketan,
6, C.G.O. Complex,
New Delhi : 110 003.

Kind Attn. Mrs. Asha Nangia.

Dear Sir,

Sub : Ratification of Norms of Advance Licence No. 0310794073 dated 24.2.2015
against export of "Fibre Optical Fibre Armoured Cable".

Ref : Your File No. 17(45)/2015-IPHW

We are in receipt of your letter dated 19.10.2015 and 20.1.2015 and in this connection, we wish to inform you that we had applied for the above Advance Authorisation on fixed Norms Basis, hence, there is no need for ratification of norms from your end.

We therefore request you to please close the file at your end.

Thanking You,

Yours Faithfully,
For Apar Industries Ltd (Unit : Uniflex Cables)

Authorised Signatory.

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

PLEASE REPLY TO: WORKS: 158-163, GIDC, UMBERGAON, DIST. VALSAD, GUJRAT 396 171.

TEL: (+91) (260) 2562412, 2563412 FAX: (+91) (260) 2562950, 2562954 e-mail : works@uniflex.in

CORPORATE OFFICE: 12/13, JYOTI WIRE HOUSE, 23A, SHAH INDUSTRIAL ESTATE, OFF. VEERA DESAI RD. ANDHERI (W)
MUMBAI - 400 053. INDIA. TEL: (+91) (22) 2674 0001 / 2 / 3. FAX: (+91) (22) 26740600 e-mail : info@uniflex.in.

REGISTERED OFFICE: 301, PANORAMA COMPLEX, R.C. DUTT ROAD, VADODARA - 390 007

TEL: (+91) (265) 2323175 / 176, 2322798 FAX: (+91) (265) 2330309

e-mail: corporate@apar.com, Web: www.unicab.com, www.apar.com



65



MHPS

LIC: LUT:1121:TM

01/80/050/00107/AM16

DES I

L&T-MHPS Turbine Generators Private Limited
(Formerly known as L&T-MHI Turbine Generators Private Limited)
Gate No. 8, Hazira Works (West)
Surat Hazira Road, P.O. Bhatia
Surat 394 510, Gujarat, INDIA
Tel. +91 261 280 8000
Fax: +91 261 280 8080
www.Lntmhpssturbogen.com

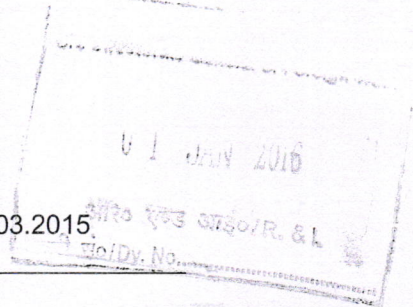
S.No. 36
5/1/2016

December 30, 2015

The Director General of Foreign Trade
(DES I)
Udyog Bhavan
Maulana Azad Road
New Delhi 110 011

Dear Sir,

Advance Authorisation No. 0310794514 dated 11.03.2015.
Your File No. 01/80/050/00107/AM16



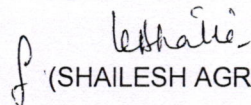
We are in receipt of your letter No. 01/80/050/00107/AM16/DES I/1353 dated 21/28.09.2015 seeking additional information with respect to above Advance Authorisation.

In this context, we wish to state that we are still in the process of compiling the requisite data. In view thereof, we seek one month time from the Norms Committee to submit the information.

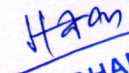
We, therefore, request you to allow submission of the requisite information by end-January, 2016.

Thanking you,

Yours faithfully,
for L&T-MHPS Turbine Generators Private Limited


(SHAILESH AGRAWAL)

Shri NK
Hagan
1/1/16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

66



MHPS

01/80/121/43/1076

DES2

S.No. 40
5/1/2016

L&T-MHPS Turbine Generators Private Limited
(Formerly known as L&T-MHI Turbine Generators Private Limited)
Gate No. 8, Hazira Works (West)
Surat Hazira Road, P.O. Bhatna
Surat 394 510, Gujarat, INDIA
Tel: +91 261 280 8000
Fax: +91 261 280 8080
www.Lntmhpssturbogen.com

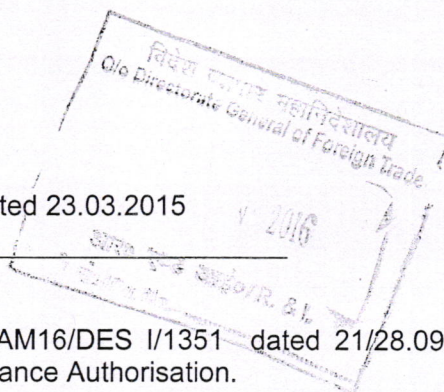
LIC: LUT:1124:TM

December 30, 2015

The Director General of Foreign Trade
(DES I)
Udyog Bhavan
Maulana Azad Road
New Delhi 110 011

Dear Sir,

Advance Authorisation No. 0310794805 dated 23.03.2015
Your File No. 01/80/050/00108/AM16



We are in receipt of your letter No. 01/80/050/00108/AM16/DES I/1351 dated 21/28.09.2015 seeking additional information with respect to above Advance Authorisation.

In this context, we wish to state that we are in the process of compiling the requisite data. In view thereof, we seek one month time from the Norms Committee to submit the information.

We, therefore, request you to allow submission of the requisite information by **end-January, 2016.**

Thanking you,

Yours faithfully,
for L&T-MHPS Turbine Generators Private Limited

lekhale.
J (SHAILESH AGRAWAL)

Shri NK
Has
1/1/16

H2an
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

67



MHPS

01/80/171/444/AM16
DES-E

L&T-MHPS Turbine Generators Private Limited
(Formerly known as L&T-MHI Turbine Generators Private Limited)
Gate No. 8, Hazira Works (West)
Surat Hazira Road, P.O. Bhatia
Surat 394 510, Gujarat, INDIA
Tel: +91 261 280 8000
Fax: +91 261 280 8030
www.Lntmhpsturbogen.com

S.No. 41
51/2016

LIC: LUT:1125:TM

December 30, 2015

The Director General of Foreign Trade
(DES I)
Udyog Bhavan
Maulana Azad Road
New Delhi 110 011

Dear Sir,

Advance Authorisation No. 0310794808 dated 23.03.2015
Your File No. 01/80/050/00109/AM16

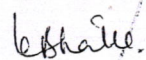
We are in receipt of your letter No. 01/80/050/00109/AM16/DES I/1350 dated 21/28.09.2015 seeking additional information with respect to above Advance Authorisation.

In this context, we wish to state that we are in the process of compiling the requisite data. In view thereof, we seek one month time from the Norms Committee to submit the information.

We, therefore, request you to allow submission of the requisite information by end-January, 2016.

Thanking you,

Yours faithfully,
for L&T-MHPS Turbine Generators Private Limited


(SHAILESH AGRAWAL)


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

68

F. No. 46011/61/2013-PC-II (Pt file)
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

S.No. 484/30/15
5/1/16
Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the December 07, 2015

To

M/s. Motherson Automotive Technologies & Engineering,
(MATE Central Office)
2nd Floor, F-7, Block B-1,
Mohan Co-operative Industrial Estate,
Mathura Road, New Delhi-110 044.
Tele Fax 91-11-40555940

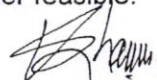
Subject : Advance Authorisation Application from M/s. Motherson Automotive Technologies & Engineering, (MATE Central Office), Noida UP for fixation of Norms for the import of inputs against the export of various products as indicated in the Advance Authorisation numbers given here under :

ii) No. 0510393960 dated 24.04.2015 ii) No. 0510394802 dated 03.07.2015
iv) No. 0510395057 dated 23.07.2015 iv) No. 0510395507 dated 03.09.2015

Sir,

I am directed to refer to your advance authorization applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. Technical specifications, weight per piece along with separate weight of other constituents, if any, specific end use/application and the copy of export order for the export products to be exported.
2. Technical specifications, %composition (by weight) along with foreign suppliers catalogue for items to be imported.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
4. Details of weight, number of cavities in the mould and weight of sprue and runner in one injection cycle along with weight of specific polymer in one component may be indicated.
5. Whether the scrap generated in the process is being used or not. If not, the reasons for the same may be furnished, along with technical justification, deterioration of properties and any other specific technical reasons etc. How the scrap generated in the process is being disposed of. The commercial/sale value of the scrap may also be furnished.
6. Details of production of export product under reference (both in number and weight) and corresponding consumption of raw material in the year 2012-13 to 2014-15 duly certified by Central Excise may be furnished.
7. Sample of export product, one complete set of sprue and runner indicating weight of each of the constituents for small export item wherever feasible.
8. Any other relevant information.



(O.P. Sharma)

Joint Industrial Adviser

Telefax: 011-23071187

Email: omsharma@nic.in

HAan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Shastri Bhawan, New Delhi

Shri NK
HAG
15/12/15
Copy to : Shri Haradhan Das, DES-1, FTDO O/o DGFT, Udyog Bhawan, New Delhi-

(w.r.t. their U.O. Nos. (i) No. 01/80/050/00183/AM-16/DES-1/822 dated 22.09.2015
(ii) No. 01/80/050/00262/AM-16/DES-1/837 dated 22.09.2015 (iii) No. 01/80/050/00265/AM-16/DES-1/834 dated 22.09.2015 & (iv) No. 01/80/050/00370/AM-16/DES-1/1159 dated 20.11.2015

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S.No. 80
13/10/2015

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 9th September, 2015

57
5/1/16

OFFICE MEMORANDUM

Sub: Application from M/s. Chetan Meditech Pvt. Ltd. for the import of raw material against the export of Orthopaedic Screws of Polyether Ether Ketone (PEEK) for issue of advance licence (Licence No. 0810135351 dated 25.05.2015 - reg

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/119/AM-16/DES-11/487 dated 16.07.2015 forwarded an application for issue of advance licence from M/s. Chetan Meditech Pvt. Ltd. for the import of raw material against the export of Orthopaedic Screws of Polyether Ether Ketone (PEEK) for issue of advance licence (Licence No. 0810135351 dated 25.05.2015. The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kg.	Name of import Item(s)	Qty. in kgs.
Orthopaedic Screws of Polyether Ether Ketone (PEEK)	1 kg.	Poly ether ether ketons (PEEK)	1.43

This has approval of the competent authority.

O.P. Sharma

(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

Shri Haradhan Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613

H Das
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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538/DES-2
15/9/15

HARADHAN DAS
Foreign Trade Development Officer
Director General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

70

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the September 30, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. BIO-TECH Vision Care Pvt. Ltd., Ahmedabad for issue of advance licence (Licence No. 0810135356 dated 26.05.2015) for export of Intra Ocular Lens (Foldable) and corresponding import – reg

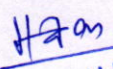
The undersigned is directed to refer to U.O. No. 01/80/050/00132/AM-16/DES-1/467 dated 16.07.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in No	Name of import Item (s)	Qty. in Nos. Sq.Mtr
INTRA OCULAR LENS	One No	Acrylic Blanks	1.01
		Holder	1.01
		Flip of Tear off (FOTO) or Cap	1.01
		Vial Blister	1.01
		Tyvek Roll (Sq. Meter)	0.0077 Sq.Mtr
		Consumable Items (4% FOB)	As per polity

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

71

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(187)/15-ME

Subject: AA no 0510394364 dated 27.05.15 for M/s Ecocat (India) Pvt. Ltd.

The following information is required from the unit:-

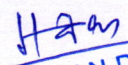
- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issue with the approval of Director (ME) for taking a view by NC.


(KSSodhi)

AD (ME)

Sh Haradhan Das, FTDO, DGFT Udhog Bhawan New Delhi
O/o the DC(MSME) UO Note no 30(187)/15-ME dated 07.12.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

72

Govt of India
Office of the Development Commissioner
Ministry of Micro Small & Medium Enterprises
Mechanical Division

S.No-62
5/1/2016

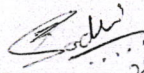
30(191)/15-ME

Subject: AA 0510394373 dated 27.05.15 in respect of M/s Minda Silca Engg Ltd.

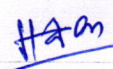
Norms may be fixed as follows:-

- Import may be allowed for 125795 kg inclusive of 65.2% wastage after affecting 1/3rd recovery for scrap. Details attached as annexure A.

This issues with the approval of Director (ME).


(K.S. Sodhi)
AD (ME)

Sh Hardhan Das, FTDO, DGFT, Udyog Bhawan, New Delhi
O/o DC, MSME UO No 30(191)/15-ME dated 29.12.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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62
31/11/16

Annexure - A

Sl. No.	DESCRIPTION	NET WEIGHT STEEL (IN GMS.)	TOTAL WEIGHT OF FINAL KEY (IN GMS.)	Total Quantity (In Nos.)	Import allowed (kgs)	Wastage %
1	UL050 / UL051	8.40	8.40	5300167	71601.12	60.82
2	UL052 / UL053 / UL058	8.05	8.05	908333	12261.94	67.69
3	CS206	9.10	9.10	843333	12241.86	59.52
4	TE2X	9.50	9.50	950000	16058.52	77.93
5	YT-15	9.60	9.60	341667	5611.34	71.08
6	YT-16	9.43	9.43	16667	330.15	110.06
7	HU49CP/AD 15CP	8.88	14.28	20000	443.60	149.77
8	NE72DP/NN71BP	6.96	10.96	10000	149.17	114.33
9	VAC102DP / VA87BP	6.952	10.95	16667	259.70	124.13
10	NSN11BP / DA 31P	4.38	10.50	36667	261.66	62.77
11	GT10P/ FI 1P	12.72	15.50	43333	663.34	20.35
12	AX1RP/AX1P/AX1LP AX1PO	10.62	16.40	55833	1039.83	75.37
13	YM28P/HU46P/YS31P HF54P	6.99	12.90	45000	718.85	128.53
14	YM15P/ YS 17P	5.00	7.10	36667	405.40	121.13
15	NE73DP/NE72KP/NN74P NN73BP	7.42	12.00	28333	380.88	81.17
16	NE55DP /NN58BP	6.344	10.34	18333	206.50	77.55
17	ZD23RCP / ZD24RDP	7.22	14.20	55000	909.22	128.97
18	ZD17RAP	6.2	11.20	13333	159.59	93.06
19	TOY43P	11.64	14.00	85000	1714.53	73.29
20	NE20NP	8.832	10.50	25000	377.85	71.13

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H7as
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No. 63
05/01/2016

No. 17(43)/2015-IPHW
Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

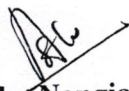
Dated 11.12.2015

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0510394381 dated 28.05.2015 issued in favour of M/s .Donaldson India Filter Systems Pvt. Ltd. Gurgaon.

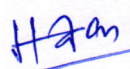
Reference DGFT I.D. No. 01/80/050/128/AM16/DES-1/1475 dated 16.7.2015 vide which comments of this Department have been sought on the above mentioned application of M/s . Donaldson India Filter Systems Pvt. Ltd. , for export of "Primary Element".

2. In this regard, it is stated that as the export item doesn't relates to DeitY, thus, DGFT may seek the comments from the concerned Ministry.

MSME


(Asha Nangia)
Director

✓ Shri Haradhan Das
FTDO
O/o DGFT
Udyog Bhavan
New Delhi


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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43333/2015/TECH

6/11/15 Mr. Das

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN
NEW DELHI-110011: Website <http://dgft.gov.in>

S.M. 127

S.No. 712

5/1/2016

Subject: Ratification of Norms against Adv. Authorization No. 0310796625 dated 15.06.2015 (for annual requirement) issued under Para 4.7 (of HBP (Vol.I)) to M/s. Uniray Medical LLP, Mumbai – regarding.

Please refer to your O.M. No.46011/60/2015-PC-II dated 01.10.2015 (copy enclosed) in respect of M/s. Uniray Medical LLP, Mumbai on the subject mentioned above for ratification of norms.

2. C&PC is requested to clarify the wastage recommended by them as it appears to be in higher side. The case is to be re-listed in the forthcoming NC meeting which is going to be held on 10.11.2015.

Encl.a.a

Haradhan Das
29/10/15

Foreign Trade Development Officer
for Director General of Foreign Trade
Tel.:23061562 Ext.265
E-mail: nc1.dgft@nic.in

Sh. O.P. Sharma, Jt. I.A., D/o C&PC, Shastri Bhawan, New Delhi.

DGFT/ID.No.01/80/050/00208/AM16/DES-II/

Dated:

30/10/15

Madam A/c
R.1.0
6/11/15

This is decided with the approval of the Expert Committee and DCPC is abide by the recommendations given (enclosed) 1/10/2015

H.A.S.
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Mr. Haradhan Das
FTDO
DES I
Udyog Bhawan
DGFT

76

9/11/15

S.No. 71
5/11/16

SP. No. 100
~~4189748~~
201310182

No. 46011/60/2015
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

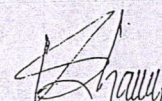
Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001.
Dated the October 1, 2015

OFFICE MEMORANDUM

Subject: Application from M/s. Urinary Medical LLP for issue of advance licence (Licence No. 0310796625 dated 15/6/2015 for export of Digital Plate (made of polyester base, net content 40.20 SQ.MTR) FOR 270.000 Number and corresponding import of under mentioned.

The undersigned is directed to refer to U.O. No. 01/80/050/208/AM-16/DES 1/708 dated 27/8/2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorisation Application on the following basis.

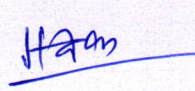
Name of Export items (s)	Qty. in kg	Name of import items (s)	Qty. in KG
Digital Plate (made of Polyester base, net content 40.20 Sq. Meter)	One	Imaging Plate (Made of Polyester Base)	1.03


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce, (DES- 5)
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel.No. 23061562, Extn.265
Fax: 2306 2225/23061613

(77)


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

S.No. 78
5/1/16

30(198)/15-ME

Subject: AA no 0510394688 dated 24.06.15 for M/s Boysen India Ltd.

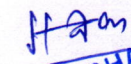
Taking cue from AA no 0510392923 dtd 19.01.15, norms may be fixed as follows:-

- Per unit weight of Sno 1 and 2 of items of export may be mentioned as 0.164 kgs and 0.1443 kgs respectively.
- Import may be allowed for 7014 kg inclusive of 13.86% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(198)/15-ME dated 29.12.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

78

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

S. No. 79
5/1/2016

30(188)/15-ME

Subject: AA no 0510394691 dated 24.06.15 for M/s Boysen India Ltd.

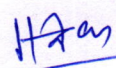
The norms may be fixed as follows:-

- Import may be allowed for 65323 kg inclusive of 8.6% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(188)/15-ME dated 10.12.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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01/80/050/00243/AM16



LARSEN & TOUBRO

DES

S.No. 85
5/1/2016

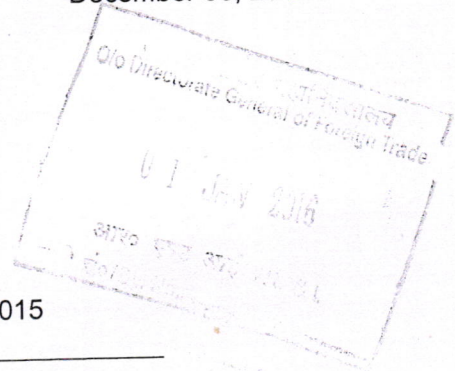
LIC: LUT:1131:TM

December 30, 2015

The Director General of Foreign Trade
(DES I)
Udyog Bhavan
Maulana Azad Road
New Delhi 110 011

Dear Sir,

Advance Authorisation No. 0310796957 dated 30.06.2015
Your File No. 01/80/050/00243/AM16



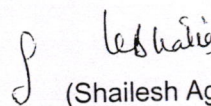
We are in receipt of your letter No. 01/80/050/00243/AM16/DES I/1794 dated 28.10.2015 seeking additional information with respect to above Advance Authorisation.

In this context, we wish to state that we are in the process of compiling the requisite data. In view thereof, we seek one month time from the Norms Committee to submit the information.

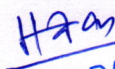
We, therefore, request you to allow submission of the requisite information by end-January, 2016.

Thanking you,

Yours faithfully,
for Larsen & Toubro Limited


(Shailesh Agrawal)
Deputy General Manager

Shri NK
Haa
1/1/16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

F. No. 46011/140/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

S.No. 103
05/01/2016

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the December 03, 2015

OL
M/s. AURAB,
No-1, Sivagangai Main Road,
Veerapanjan,,
MADURAI, TAMIL NADU – 625 020.

OL
Subject : Advance Authorization Application from M/s. AURAB, Madurai, TN for the
import of raw material against the export (Advance
Authorisation No. 3510044775 dated 16.07.2015).

Sir.

I am directed to refer to your Advance Authorization Applications received from O/o
DGFT on the subject cited above. You are being advised to submit the following information :

1. Technical specifications, % along with specific end use/application and the copy of export order.
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material duly certified by Chartered Engineer (CE).
4. Complete material balance indicating input and output material at each stage of manufacturing process duly certified by Chartered Engineer (CE).
5. Whether the scrap generated in the manufacturing process is being reused, if not, the technical reasons for the same may be furnished duly certified by CE.
6. Details of production of export product (s) under reference and corresponding consumption of inputs in the **last three financial year** duly certified by CA.
7. Small sample of export product, if feasible.
8. Any other relevant information.

Haradhan Das
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Your's faithfully,

O.P. Sharma

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

✓ **Copy to : Shri Haradhan Das, FTDO, DGFT, DES-1, Udyog Bhawan, New Delhi**
(w.r.t. their U.O. No. 01/80/050/00333/AM-16/DES-1/1161 dated 20.11.2015)

(81)

24/12/15

1-14-74
HARADHAN DAS
Foreign Trade Development
Directorate General of
Department of Commerce
New Delhi

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

S.No. 106
5/1/16

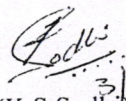
30(184)/15-ME

Subject: AA No 0410160843 dated 29.07.15 in respect of M/s New Tech Industries

The norms may be fixed as follows:-

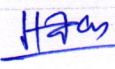
- Per unit weight of Sno 1 to 13 of items of import may be mentioned as 0.22 kgs, 0.15 kgs, 0.28 kgs, 0.36 kgs, 0.71 kgs, 1.17 kgs, 0.50 kgs, 1.14 kgs, 1.33 kgs, 2.95 kgs, 1.61 kgs, 0.92 kgs and 1.15 kgs respectively.
- Relevant size of import of Sno 1 of items of import may be allowed for 1115 kgs inclusive of 33.35% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 2 of items of import may be allowed for 3325 kgs inclusive of 26.68% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 3 of items of import may be allowed for 2520 kgs inclusive of 28.58% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 4 of items of import may be allowed for 924 kgs inclusive of 42.61% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 5 of items of import may be allowed for 9136 kgs inclusive of 22.5% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 6 of items of import may be allowed for 1559 kgs inclusive of 21.1% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 7 of items of import may be allowed for 412 kgs inclusive of 26.68% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 8 of items of import may be allowed for 3846 kgs inclusive of 20.5 % wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 9 of items of import may be allowed for 3895 kgs inclusive of 33% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 10 of items of import may be allowed for 1752 kgs inclusive of 18.76% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 11 of items of import may be allowed for 5016 kgs inclusive of 29.82% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 12 of items of import may be allowed for 388 kgs inclusive of 40.6% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 13 of items of import may be allowed for 2114 kgs inclusive of 31.32 % wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udhog Bhawan New Delhi
O/o The DC(MSME) uo note no 30(184)/15-ME dated 03.12.15

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

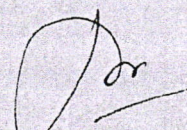
S.No. 109
05/01/2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Borg Warner for ratification of norms
of AA no 0510395136 dt 31-07-15

DES-I, DGFT may kindly refer to the above mentioned AA of M/S
Borg Warner. This Office recommends on repeat basis with AA no
0510390633 dt. 21-08-14

The above issues with the approval of IA (KKT)

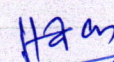


B.C. Nayak
Development Officer
15-12-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(204)/15-TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

83

S.No. 110
05/01/16

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(111)/15-ME

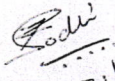
Subject: AA No. 3110065574 dated 31.08.15 in respect of M/s York Transport Equipment (India) Pvt. Ltd.

03.08.15

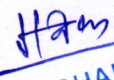
Norms may be fixed as follows:-

- Per unit weight of the fully assembled export product may be mentioned as 520 kg.
- Import may be allowed for 81552 kg inclusive of 3.3% wastage after affecting 20% recovery for scrap.

This issues with the approval of Director (ME).


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(111)/15-ME dated 31.12.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

84

Sl. no. 121
dl 24-11-15
dl 5-1-15 ✓

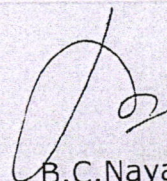
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S TIL Limited for ratification of norms of AA no 0210206068 dated 12-08-15

DES-I, DGFT may kindly refer to the above mentioned AA on the subject mentioned above. I am directed to state that the comments of this Office is as under.

1. Raw materials like item no 346, 347 & consumables like item no 350 may be allowed as per SION C-1647.
2. Remaining items under GN-4.

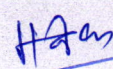
The above issues with the approval of IA(KKT)



B.C. Nayak
Development Officer
07-12-15

DGFT, FTDO, DES-I
Deptt. of HI, UO no- 3(201)/2015

TSW(B) dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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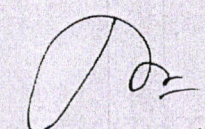
2 No. 129
MS 1-15
MS 1-15 X

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Denso Haryana Limited for
ratification of norms of AA no 0510395503 dt 03-09-15.

DES-I, DGFT may kindly refer to the above mentioned AAsof
M/S Denso Haryana Limited. Items proposed for import are
components. NC may consider ratification under GN-4 with
accountability clause with no wastage on weight & number
terms.

The above issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
07-12-15

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(206)/15-TSW(B)

dated

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Commerce
Department of Commerce
Udyog Bhawan, New Delhi

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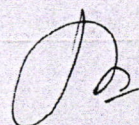
S.No. 135
22.4.11/15A
22.5.176

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Denso Haryana Limited for ratification of norms of AA no 0510395372 dt 10-09-15.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Denso Haryana Limited. Items proposed for import are components. NC may consider ratification under GN-4 with accountability clause with no wastage on weight & number terms.

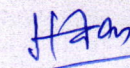
The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
07-12-15

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(202)/15-TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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S.No. 137
05/01/2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of
AA no AA no 0510395598 dt 14-09-15

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S ISGEC Ltd. This Office recommends the following.

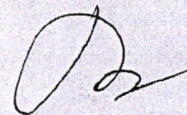
Export

630 Ton Mechanical Press- 3 Numbers

Import

Sl. No.	Item	Recommendations
1	Steel plates	Of relevant grade may be added to the description. Quantity as per SION C-1647
2	Tonnage Monitor with Sensor Kit	For sensor kit, the applicant will submit detailed list in numbers to RLA & that will be considered under GN-4
3 to 8	components	Under GN-4 with accountability.

The above issues with the approval of IA(KKT).



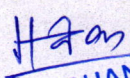
B.C. Nayak
Development Officer
18-12-15

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(211)/15-TSW(B)

dated

88


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

F.No. 46011/22/2013-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

S.No. 143
05/01/2016

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the December 17, 2015

To
M/s. Plast Tech. Engineering.,
Survey No. 371 & 372 Vanagram Road
Ethipet,
Chennai, Tamil Nadu 600058
Tele: 044-26534564/26534565
Email: plast_tech@vsnl.net

Subject: Advance Authorization from M/s. Plast Tech. Engineering for the Export of Articles made of Nylon 66/Polyamide 66 Compound (Ratchet Cap, Threaded Sleeve, Valve Housing, Lid, Cover, Unthreaded Cap, DOR Cover, and its sub assemblies made out of Nylon-66 (Advance Authorization No. 0410161040 dated 21.9.2015).

I am directed to refer to your advance authorization application received from O/o DGFT on above mentioned subject. You are again being advised to submit the following information.

1. Technical specifications, % composition (by weight) along with specific end use/application and the copy of export order for the export product may be furnished.
2. Details and quantity of indigenous inputs to be used in the manufacture of the export product may be indicated.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
4. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process duly certified by Chartered Engineer.
5. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 & 2014-15 duly certified by CA may be furnished.
6. If the reply is not received within fifteen days from the date of issue of this letter, it would be presumed that you are no longer interested in these cases.

Harad
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Yours faithfully,
(O.P. Sharma)
(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

S.No. 154
5/1/2016

Department of Heavy Industry

Udyog Bhawan

File No-3/197/2015/TSW(B)

Subject: Ratification of AA NO. 6110001316, BHEL, Haridwar

Export Product: 3 X 660 MW Steam Turbine, Generator Condenser for North
Karanpura TPP. Total Weight 8145 MT for three units

Inputs:

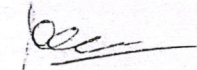
Item 208- 10.4 MT including 1% wastage

Item 221 to 242 as per Spares Exim policy

Item 11,39,41,79, 80, 82 to 88,93,136,142 under GN-4 with accountability clause.

Rest of the items are on Repeat basis, quantity per set as per AA 61000-0908/1277/1074 or as applied for, whichever is lower, as requested by the applicant vide letter dated 8/12/2015.

This issues with the approval of JS(RKS)



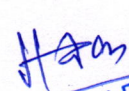
(K.K.Tiwari)

Industrial Adviser

Dy DGFT, DES-I

DHI/ 3/197/2015/ dated /12/2015

(388)


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(90)

S.No. 155
05/01/2016

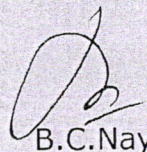
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Borg Warner for ratification of norms
of AA no 0510395756 dt 09-09-15

29

DES-I, DGFT may kindly refer to the above mentioned AA of M/S
Borg Warner. This Office recommends on repeat basis with AA no
0510390633 dt. 21-08-14

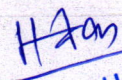
The above issues with the approval of IA (KKT)


B.C. Nayak
Development Officer
15-12-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(205)/15-TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

91

S.No. 156
05/11/2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of
AA no 0510395753 dt 29-09-15.

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S ISGEC Ltd. This Office recommends the following.

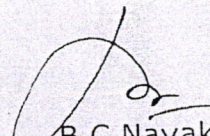
Export

200 Ton Mechanical Press- 1 Number

Import

Sl. No.	Item	Recommendations
1 & 2	Steel plates	Of relevant grade may be added to the description. Quantity as per SION C-1647
3 to 11	components	Under GN-4 with accountability.

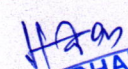
The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
18-12-15

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(210)/15-TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

92

S.No-157
05/01/2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of
AA no 0510395752 dt 29-09-15.

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S ISGEC Ltd. This Office recommends the following.

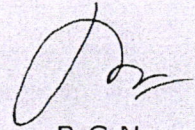
Export

200 Ton Mechanical Press- 1 Number

Import

Sl. No.	Item	Recommendations
1 & 2	Steel plates	Of relevant grade may be added to the description. Quantity as per SION C-1647
3 to 11	components	Under GN-4 with accountability.

The above issues with the approval of IA(KKT).

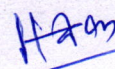


B.C.Nayak
Development Officer
18-12-15

DGFT, FTDO , DES-I)

Deptt. of HI, UO No 3(209)/15-TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

93

U.O. No. 30(186)/15-ME
Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

S.No. 161
5/01/16

Subject: AA No 1010059284 dated 01.10.15 in respect of M/s Seato Auto Accessories Ltd.

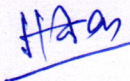
The following clarification is required from the firm:-

- Sketch of export item.
- Width of the fabric.
- CAD or lay marker labeled with specification for export item along with width of the fabric.
- Calculation sheet for computing the quantity of consumption of import item per piece of export item along with the manufacturing process

This issue with the approval of Director (ME)


(KS Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(186)/15-ME dated 07.12.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

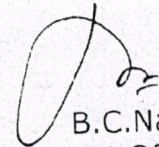
94

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of
AA no 0510388787 dt 18-06-14

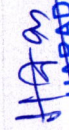
DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S ISGEC Ltd. The applicant has represented & requested for
deletion of condition imposed on thickness. The firm may approach
RLA with original Shipping Bills & Bill of entries .

The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
07-12-15

DGFT, FTDO , DES-I)
Deptt. of HI, UO No 3(19)/114-TSW(B)

dated



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi